



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 963/NGT-9.01/OA-724/2023/2024

दिनांक 29-07-2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi.
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report/Response on behalf of the U.P. Pollution Control Board in compliance to the order dated 25.04.2024 passed by the Hon'ble National Green Tribunal, New Delhi in OA No-724/2023 (IA No-191/2024) Bittu V/s State of Uttar Pradesh & Ors-reg.

Respected Sir,

With reference to the above-mentioned subject in compliance of Hon'ble National Green Tribunal, order dated 25.04.2024 Bittu V/s State of Uttar Pradesh & Ors. in OA No-724/2023 (IA No-191/2024), response is hereby submitted for kind perusal and necessary action please as authorized undersignatory to file response by UPPCB, Lucknow vide letter dated 29-07-2024, (copy of letter is attached).

Enclosure: As above.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

NEW DELHIOA No 724/2023 (IA No-191/2024)**Bittu****APPLICANT****Versus****State of Uttar Pradesh & Ors.****RESPONDENTS**

Report/Response on behalf of the U.P. Pollution Control Board in compliance to the order dated 25.04.2024 passed by the Hon'ble National Green Tribunal, New Delhi in OA No-724/2023 (IA No-191/2024) Bittu V/s State of Uttar Pradesh & Ors.

It is respectfully showeth :

1- That, this Hon'ble National Green Tribunal, vide order dated 25.04.2024 has passed the following directions:

".....6. It will be open to all the other respondents including respondent no. 8 and UPPCB to file objection to the report/response to the document/objection filed by the applicant. Let the same be filed within four weeks

9. Counsel for UPPCB is directed to file response within four weeks disclosing the position of CTE/CTO of respondent no.8, if any.

10. List on 02.08.2024."

2- That, the applicant has filed objection to the report/response submitted by joint committee on 12.02.2024 before the Hon'ble National Green Tribunal.

3- That, in compliance the Hon'ble National Green Tribunal order dated 25.04.2024 report of the joint committee to the objection filed by the applicant is attached as **Annexure-I**, wherein details regarding compliance status with conditions of environmental clearance issued on dated 24.01.2024 made by project proponent has been given.

4- That, the project proponent has not obtained consent to establish (CTE) from UPPCB. Further UPPCB has issued consolidated consent to operate (CCA) to project proponent M/s New Panther Security Guard Service, located at Village Pachayara, Tehsil Loni, District Ghaziabad on 07.01.2023, under the

provision of Water (Prevention Control of Pollution) Act. 1974 and Air (Prevention Control of Pollution) Act. 1981, which is valid from 14.12.2022 to 31.12.2026. The copy of CCA is attached as **Annexure-II**.

Above report is submitted here by for kind perusal and necessary action.



(Vikas Mishra)
Regional Officer
U.P. Pollution Control Board,
Ghaziabad.



संदर्भ संख्या: H.14968/सी-1/N.G.T.-224/2024

दिनांक: 29/07/2024

सेवा में,

क्षेत्रीय अधिकारी,
उ.प्र. प्रदूषण नियंत्रण बोर्ड,
गाज़ियाबाद।

विषय: मा. एन.जी.टी. में विचाराधीन Original Application No.- 724/2023 (IA No. 191/2024) Bittu Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक-25.04.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक आप द्वारा मा. एन.जी.टी. में विचाराधीन Original Application No.- 724/2023 (IA No. 191/2024) Bittu Versus State of Uttar Pradesh & Ors. में पारित आदेश दिनांक-25.04.2024 के अनुपालन में मा० एन.जी.टी. में Response दाखिल किये जाने हेतु Response का ड्राफ्ट तैयार कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित किया गया है। मा० राष्ट्रीय हरित अधिकरण में दाखिल किये जाने वाले Response का ड्राफ्ट विधि अनुभाग से विधिकृत कराया गया। विधि अनुभाग द्वारा किये गये संशोधन के क्रम में विधिकृत ड्राफ्ट संलग्न कर आपको इस निर्देश के साथ प्रेषित कि मा० एन.जी.टी. में ससमय Response दाखिल किया जाना सुनिश्चित करें।

संलग्नक: यथोपरि।

भवदीय

(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1

प्रतिलिपि:

मुख्य विधि अधिकारी (प्रभारी), उ.प्र. प्रदूषण नियंत्रण बोर्ड को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त-1

Following submission are in reply to the objections raised by the Applicant to the Joint Committee(JC) status report dated 12.02.2024 for site inspection conducted on 27.01.2024

IT IS MOST RESPECTFULLY SUBMITTED:

S. No.	Conditions	Reply to objection of Applicant in OA No. 724 of 2023
<u>1-General Conditions</u>		
5.	Mining & loading shall be done only within day hours.	That the objections raised by the Applicant are denied in its totality and further it is most humbly submitted that the submission by JC that mining activity was observed to being carried out during day time stands for itself, furthermore the statements taken by local villagers are attached for Hon'ble Tribunals kind observation (Annexure-I)
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	That it is pertinent to mention here that water sprinklers were found operative on site of which relevant photograph (Annexure-II) were attached in report dated 12.02.2024 and vehicular movement happening at the site during inspection was found to be in compliance with the applicable rules.
13	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	That during the inspection no obstruction was observed to the water flow of river Yamuna as mining was being carried out within permissible area by PP and mining activity was found to be done by using permitted machinery.
16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	That the Statement of applicant warrants no reply.
17	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand	Refer to Point No. 7

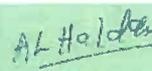
	mining.	
19	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	That green plantation (Annexure-III) was also observed by joint committee during site inspection.
22	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	That the Statement of applicant warrants no reply.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	PP had submitted six monthly reports on the status of compliance of the stipulated environmental clearance conditions vide email dated 06.02.2024 for period of July 2023 To December 2023, Copy is attached as Annexure-IV .
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	Refer to Point No. 07.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	That it is again stated here that the mining area is devoid of top soil cover.
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	Refer to Point No. 13
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	During inspection no overloaded vehicles were found by joint team. Further the PP has submitted ambient air monitoring report and noise monitoring report done by NABL accredited Laboratory M/s Noida Testing Laboratories on 25.11.2023. Copy is annexed as Annexure-V .
41.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	Respiratory dust mask is provided to each worker employed in dusty areas. Vocational training programme shall be undertaken with in two months for awareness of safety & health aspects of workers. Medical health camp shall be organized periodically under the supervision of qualified doctor & free medicine are distributed to workers employed in the mine & nearby villagers. PP is instructed to arrange medical Health Camps at frequent time intervals.

44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Project Proponent has submitted environmental statement for F.Y. 2023-2024 in form-V, Copy is attached as Annexure-VI .
45.	The green cover development /tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	Refer to Point No. 19

	Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	loading the mineral into trucks/dumpers for mineral stack yard. The mining activity was being done in open-cast and manual /semi mechanized manner.
40	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	That the condition is being complied with by PP.
41	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	Extraction of sand is being carried out over dry part of area & not in any hydro-geological regime and is being carried out as per SSMMG guide line 2016. Mining activity is at proper distance from the river flow and is not directly affecting hydro geological regime of the surrounding area.
46	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	It is again reiterated that regular water sprinkling is being carried out over haul road, loading & unloading points & all transfer points to suppress the air borne dust. Water sprinkler and tanks were found to be operational.
52	Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Dust bin has been provided with in working area for collection of solid waste material. The photographs of dust bin is enclosed (Annexure- 5). Dust bin were found at the site office and nearby.
53	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	It is again stated that plantation was carried out along haulage road as per consultation with Gram Sabha/ Panchayat. PP was instructed to developed green belt along haulage road with the specified plant.
62	Waste water from potable use be collected and reused for sprinkling.	It is being ensured by the PP.
64	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Mining activity being done in permitted area and away from river course.


(Kunwar Santosh Kumar)
AEE, UPPCB,
Ghaziabad.


(Utkarsh Tripathi)
Mining Officer
Mining Department,
Ghaziabad.


(Amit Lal Haldar)
SEIAA, UP


(Gambhir Singh)
ADM (City)
Ghaziabad.

Specific Conditions (To be followed by Director, Geology and Mining, Uttar Pradesh)	Reply to objection of Applicant in OA No. 724 of 2023
8 No mining activity should be carried out in-stream channel as per SSMMG, 2016.	That during the inspection no obstruction was observed to the water flow of river Yamuna as mining was being carried out within permissible area by PP and mining activity was found to be done by using permitted machinery.
9 Pucca motorable haul road to be maintained by the project proponent.	The Kaccha haulage road from lease area to link road shall be converted to cemented by own expenses of proponent & shall be maint Kachcha haulage road was in used at the time of inspection. Further it is not clear what the objection is when the applicant and joint committee are stating the same.
10 A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	During inspection it was informed by PP to be established Environmental Management Cell and submit details shortly.
14 One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	The PP has submitted ambient air monitoring report, ambient noise, Surface water and ground water monitoring report done by NABL accredited Laboratory M/s Noida Testing Laboratories on 25.11.2023.
18 Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Kaccha haulage road from lease area to link road shall be made cemented by proponent in its own expenses & broad leaves tree saplings shall be planted both sides of haulage road to control the dust.
19 Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	That the Statement of applicant warrants no reply.
23 Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2ft) as per sustainable sand mining management guidelines 2016.	Refer to Point No. 13 of general Condition.
28 The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	It is again reiterated that extraction of mineral is being carried out in dry part of area having depth up to 2.4 m only & there shall be no obstruction of free flow of water. All precautionary measures shall be adopted & its report shall be submitted to concern department time to time. Mining activity is not disturbing the river flow.
30 Submit annual replenishment report certified by an authorized agency. In case thereplenishment is lower than the approved rateof production, then the mining activity/production levels shall be decreased/stopped accordingly till the replenishment is completed.	Annual replenishment study shall be submitted after monsoon period & in case if any deficiency in the replenishment report, decision in favour of environment protection will be taken.
35 To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Mining shall be carried out as per approved mine plan & all mitigation measures shall be taken as per SSMMG guide lines 2016. Mining activity was found to be done in the permissible limits sanctioned to the PP.
39 The mining work will be open-cast and manual/semi mechanized (subject to orders).	It is again reiterated that manual opencast mine Light weight excavator like Dozer etc. is being deployed for

Annexure :-1

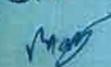
Annex-1.

ब्रधान

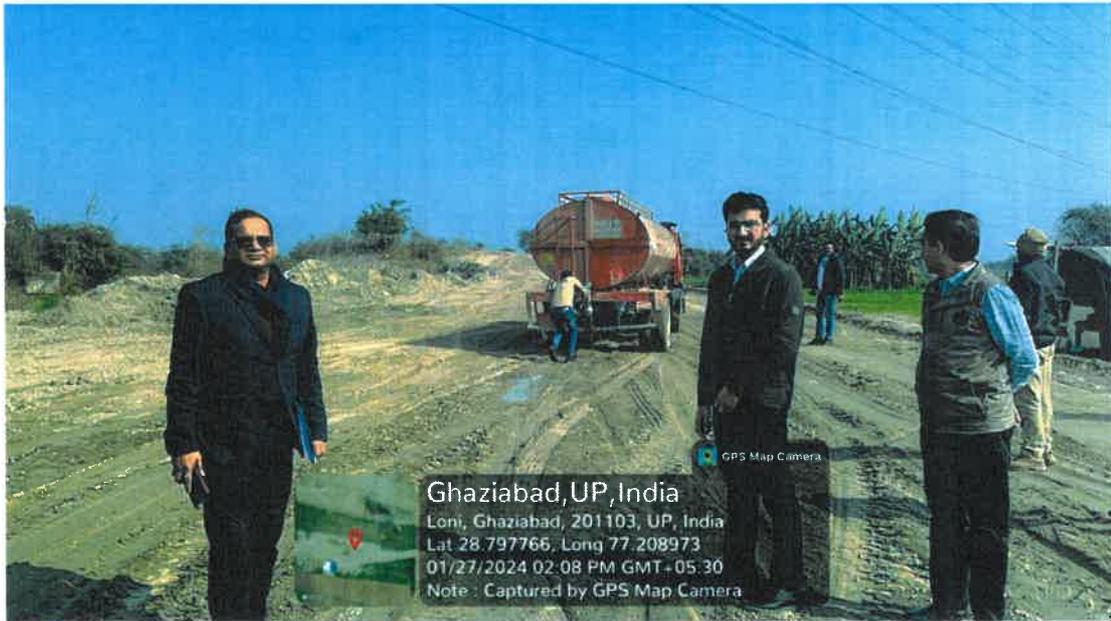
पचाश गांव में न्यू वेन्थर्म सिम्पोरिटी कम्पनी के नाम से पचापरा खण्ड 2 के नाम से खनन पट्टा आवंटित है जो पट्टा को कनी सिद्ध संचालित करते हैं इस खनन पट्टे पर शाली में कनी शत में खनन नहीं किया जाता जा कभी किसी ने होते देखा

ग्राम पचापरा खण्ड में शाली में खनन नहीं होता है।


 प्रधान
 ग्राम पंचायत पचापरा
 वि० ख० लोनी
 9873935390
 913648 अंजय
 5160 अशोर्ला
 विजय चौहान
 7469000045


 8448021446
 |Culdeep
 9310391413

 7017579100
 Sumir
 9716164316

Annexure :-2

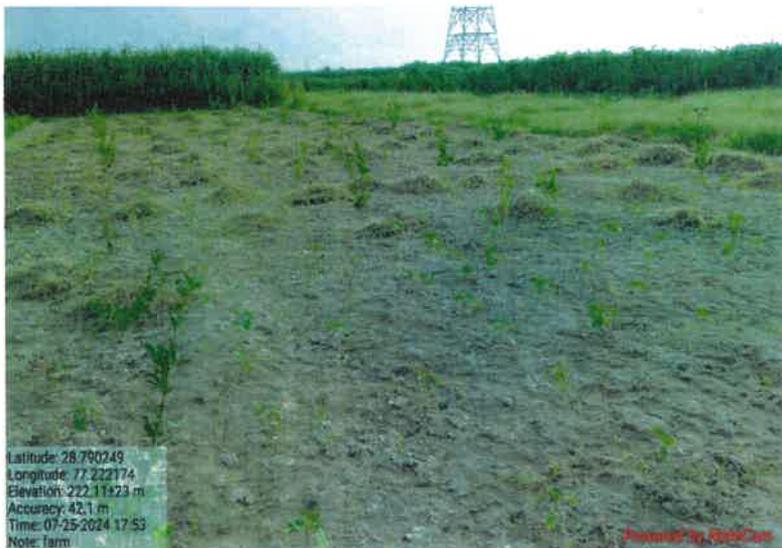


Annexure- 4





Latitude: 28.790226
Longitude: 77.222171
Elevation: 216.02434 m
Accuracy: 31.6 m
Time: 07-25-2024 17:53
Note: farm



Latitude: 28.790249
Longitude: 77.222174
Elevation: 222.11123 m
Accuracy: 42.1 m
Time: 07-25-2024 17:53
Note: farm

To,

Member Secretary
SEIAA,
Paryavaran Bhawan
Vineet Khand-1, Gomti Nagar,
Lucknow (U.P)

Sub- Submitting point wise compliance report for the period of July 2023 To December 2023 along with stipulated Environmental Clearance /safeguard in Environmental Clearance of M/s New Panther Security Guard Service Shri Bani Singh S/o Shri Ragunath R/O- Salasar Complex, 306 Shankar Vihar Colony Kuraishi Aligarh-202001 having an area 12.512 Ha in Village- Panchayara, Tehsil- Loni, District- Ghaziabad (U.P)

Ref: Environmental Clearance vide letter no. 27/Parya/SEAC/5793/2019, dated 27.05.2021.

Dear Sir,

As per the condition given in Environmental Clearance letter, we are submitting six monthly point wise compliance report for the period of July 2023 To December 2023 along with stipulated Environmental Clearance/safeguard in Environmental Clearance.

Thanking you.

Your Sincerely

(Bani Singh)

For M/s New Panther Security Guard Service

Copy to-

1- Regional office Uttar Pradesh Pollution Control Board, Ghaziabad

To,

Regional office
Uttar Pradesh Pollution Control Board,
Ghaziabad

Sub- Submitting point wise compliance report for the period of July 2023 To December 2023 along with stipulated Environmental Clearance /safeguard in Environmental Clearance of M/s New Panther Security Guard Service, Shri Bani Singh S/o Shri Ragnath R/O- Salasar Complex, 306 Shankar Vihar Colony Kuraishi Aligarh-202001 having an area 12.512 Ha in Village- Panchayara, Tehsil- Loni, District- Ghaziabad (U.P)

Ref: Environmental Clearance vide letter no. 27/Parya/SEAC/5793/2019, dated 27.05.2021.

Dear Sir,

As per the condition given in Environmental Clearance letter, we are submitting six monthly point wise compliance report for the period of July 2023 To December 2023 along with stipulated Environmental Clearance/safeguard in Environmental Clearance.

Thanking you.

Your Sincerely

(Bani Singh)

For M/s New Panther Security Guard Service

Copy to-

1. Member Secretary SEIAA, Paryavaran Bhawan Vineet Khand-1, Gomti Nagar, Lucknow (U.P)

**POINT-WISE COMPLIANCE OF STIPULATED
ENVIRONMENTAL CONDITIONS/SAFEGUARDS IN THE
ENVIRONMENTAL CLEARANCE**

(July 2023 to December 2023)

For

**EXTRACTION OF SAND
VILLAGE- PANCHAYARA, TEHSIL-LONI
DISTRICT-GHAZIABAD, U.P.
LEASE AREA: 12.512 HA**

**SUBMITTED BY:
SHRI BANI SINGH
SALASAR COMPLEX, 306 SHANKAR VIHAR COLONY,
KURAISHI ALIGARH-202001**

BRIEF OF THE PROJECT:

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Sand Mining Project Yamuna Riverbed at Gata No.:303mi, 313mi, 290mi, 301mi, 303mi, 304mi, 297mi, 298, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.: 02, Village- Panchayara, Tehsil- Loni, District- Ghaziabad, U.P., (Leased Area- 12.512ha.),
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 500/Parya/SEAC/5793/2019, dated 04.11.2020
3. The Environment Clearance issued with identification No. 27/Parya/SEAC/5793/2019, dated 27.05.2021. The copy of Environmental Clearance is enclosed Annexure no.1

The details of project are following:-

1.	On-line proposal No.	SIA/UP/MIN/55952/2020															
2.	File no. allotted by SEIAA,UP	5793															
3.	Name of Proponent	M/s New Panther Security Guard Service Shri Bani Singh S/o Shri Ragnath Singh															
4.	Full correspondence address of proponent and mobile no.	R/O- Salasar Complex, 306 Shankar Vihar Colony Kuraishi Aligarh-202001															
5.	Name of Project	Sand Mine at Ganga River Bed															
6.	Project location (Plot/Khasra/Gata	Gata No. 303mi, 313mi, 290mi, 301mi, 303mi, 304mi, 297mi, 298, 302mi, 311mi, 312mi, 313mi & 314mi, Khand No.: 02															
7.	Name of River	Yamuna															
8.	Name of Village	Panchayara															
9.	Tehsil	Loni															
10.	District	Ghaziabad, U.P.															
11.	Name of Minor Mineral	Sand/Morrum															
12.	Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha															
13.	Mineable Area (in Ha.)	8.512 Ha															
14.	Zero Level mRL	205 mRL															
15.	Max. & Min mRL within lease area	Highest Point :208.0 mRL Lowest Point :207.0 mRL															
16.	Pillar Coordinates (Verified by DMO) (Source: Verified Khasra Map)	Sanction Lease Area Co-ordinate <table border="1"> <thead> <tr> <th>Pillars</th> <th>Latitude (N)</th> <th>Longitude (E)</th> </tr> </thead> <tbody> <tr> <td>A.</td> <td>28°48'1.02"N</td> <td>77°12'19.63"E</td> </tr> <tr> <td>B.</td> <td>28°47'49.56"N</td> <td>77°12'17.52"E</td> </tr> <tr> <td>C.</td> <td>28°47'39.12"N</td> <td>77°12'19.04"E</td> </tr> <tr> <td>D.</td> <td>28°47'39.35"N</td> <td>77°12'13.26"E</td> </tr> </tbody> </table>	Pillars	Latitude (N)	Longitude (E)	A.	28°48'1.02"N	77°12'19.63"E	B.	28°47'49.56"N	77°12'17.52"E	C.	28°47'39.12"N	77°12'19.04"E	D.	28°47'39.35"N	77°12'13.26"E
Pillars	Latitude (N)	Longitude (E)															
A.	28°48'1.02"N	77°12'19.63"E															
B.	28°47'49.56"N	77°12'17.52"E															
C.	28°47'39.12"N	77°12'19.04"E															
D.	28°47'39.35"N	77°12'13.26"E															

		E.	28°47'48.74"N	77°12'10.86"E
		F.	28°48'2.80"N	77°12'13.01"E
		Workable Area		
		A.	28°48'1.02"N	77°12'19.63"E
		B.	28°47'49.56"N	77°12'17.52"E
		C.	28°47'39.12"N	77°12'19.04"E
		D'	28°47'39.31"N	77°12'14.07"E
		C'	28°47'44.28"N	77°12'13.37"E
		B'	28°47'51.54"N	77°12'14.35"E
		A'	28°48'2.62"N	77°12'14.05"E
		Non-Workable Area		
		A'	28°48'2.62"N	77°12'14.05"E
		B'	28°47'51.54"N	77°12'14.35"E
		C'	28°47'44.28"N	77°12'13.37"E
		D'	28°47'39.31"N	77°12'14.07"E
		E	28°47'48.74"N	77°12'10.86"E
		F	28°48'2.80"N	77°12'13.01"E
17.	Total Geological Reserves (Source: Approved Mining Plan)	411544Cum		
18.	Total Mineable Reserves (Source: Approved Mining Plan)	177736Cum		
19.	Total Proposed Production (in five years)	1251200Cum		
20.	Proposed Production/year	250240 Cum/Annum		
21.	Sanctioned Period of Mine lease	5 years		
22.	Method of Mining	Opencast, semi-mechanized		
23.	No. of Working days	260 days		
24.	Working hours/day	8 -10 hours/day		
25.	No. Of Workers	51		
26.	No. of vehicles movement/day	22 Units (Assumed Loading Capacity: 20Cum/Unit)		
27.	Type of Land	State Government Land		
28.	Ultimate Depth of Mining	2.40m (Source: Approved Mining Plan)		
29.	Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)		
30.	Proposed EMP Cost	Rs. 21.57 Lakhs		

**HALF YEARLY COMPLIANCE OF STIPULATED ENVIRONMENTAL
CONDITIONS/SAFEGUARDS IN THE ENVIRONMENTAL CLEARANCE
VIDE LATTER No. 27/Parya/SEAC/5793/2019, dated 27.05.2021**

**For Extraction of Sand Mine located at Village- Panchayara, Tehsil- Loni,
District- Ghaziabad, U.P.,**

S. NO	Conditions	Compliance status
<u>1-General Conditions</u>		
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	Mining lease deed executed in favour of proponent for a period of 5 years. Copy of lease deed is enclosed (Annexure no.1).
2.	Forest clearance shall be taken by the proponent as necessary under law.	The proposed mining area is state Govt. Land & does not involve forest land. Therefore NOC from forest department is not required.
3.	Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).	Mining shall be carried out in proposed sanctioned area within allotted khasra nos. Mining shall be carried out as per approved mining plan & no methodology will be changed. If any changes observed regarding production capacity, method of mining etc, fresh environmental clearance shall be obtained from competent authority.
4.	Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.	Demarcation of area was carried out by revenue department; forest department & mining department in the presence of proponent & precise location of boundary pillars were marked. The site plan duly certified by competent authority along with geographical coordinates is enclosed (Annexure no.2).
5.	Mining & loading shall be done only within day hours only.	Agreed. Mining & loading is being carried out during day time only (i.e. after sunrise & before sun set)
6.	No mining shall be carried out in the safety zone of any bridge and/or embankment	Mining is being carried out within sanctioned mineable area (8.512ha). No mining & allied activities shall be carried out within safety zone of any bridges or embankment
7.	It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are	Sampling of ambient air quality was conducted & revealed that all parameters are well within permissible limit. Copy of ambient air quality

	strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.	is enclosed (Annexure no.3). Water sprinkling on haul road is being carried out to suppress the dust. Water sprinkling photographs is enclosed (Annexure no.4).
8.	All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.	Lease deed executed in favour of proponent (Refer Annexure no.1. The proponent has obtained CTO From UPPCB. The copy of CTO is enclosed (Annexure no.5).
9.	Parking of vehicles should not be made on public places.	Agreed. The proponent has acquired private land for parking of vehicles.
10.	No tree-felling will be done in the leased area, except only with the permission of Forest Department.	It is river bed mining having no trees. Therefore question of felling of trees does not arise.
11.	No wildlife habitat will be infringed.	The proposed mining area is far from any forest land therefore no wildlife habitat will be infringed.
12.	It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.	The proposed mining area consists of sand/morrum having no top soil cover. Proposal of mining is given upto depth of 2.4m or above the water table thus chances to disturb the soil characteristic does not arise.
13	It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.	Mining is being carried out in dry portion of river in mineable area only & no paleo-channels is being affected due to mining & allied activities & not disturb the velocity & flow pattern of river water.
14	It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.	Mining operations commenced in month of October & mining activities is being carried out in dry part of river within demarcated mineable zone & during this time water level reduces. Mining is being carried out dry part of area & will not disturb fauna.
15.	Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.	No flora exists within proposed mining area. The mining activities commenced in the month of October over dry port of area. No paleo-channels/streams shall be disturbed or diverted. No fauna exists within proposed mining area. Therefore no proposal has been prepared for its conservation.

16.	Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.	Mining operations commenced in the month of October & mining is being carried out upto depth of 2.4m from ground profile & mining is being carried out above ground water table. Hydro-geological studies shall be carried out during the month of April/ May & same report shall be furnished in next six monthly compliance report.
17.	Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.	Regular water sprinkling is being carried out to suppress the dust. Light weight loader is being used for loading the mineral into trucks/dumpers. Proper attention is being taken for maintenance of machineries deployed in the mine. Habitation is far away from proposed mine area, therefore no adverse impact is being observed due to mining & allied activities.
18.	Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.	Maximum local workers are employed in the mine which can help in improving the quality of life of economically weaker section of society. Different varieties of fruit trees were planted in surrounding villages to earn additional benefits. The project proponent spent Rs 5.0Lac For community development activities.
19.	Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.	Lessee has planted about 500nos of sampling of local species outside the lease area with consultation of Horticulture Department. The receipt of sampling is enclosed (Annexure no.6). Photographs of plantation are enclosed (Annexure no.7).
20.	Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.	The proposed mine area is River sand having no top soil cover. Therefore no proposal has been envisaged for its separate stacking of top soil.
21.	Dispensary facilities for first-aid shall be provided at site.	First Aid facilities are provided at mine office.
22.	An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.	Agreed. It is fresh grant case of mining & annually Environmental audit shall be submitted end of May 2021.

23.	The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.	Agreed. The proponent will extend its full support by furnished requisite data/other information as required by District Mining Officer.
24.	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.	Agreed. Six Monthly compliance report is being submitted.
25.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.	The copy of EC has been forwarded to concern Panchayat, Zila Panchayat/Municipal corporation & urban local body.
26.	Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.	The loaded trucks are covered with tarpaulin sheets to avoid fugitive emission & spillage of mineral/dust.
27.	Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.	The waste water from temporary habitation is collected separately & finally discharge in to municipal pipe line. No waste water discharged into water bodies so treatment of waste water is not required.
28.	Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.	All precautionary measures is being adopted to control nose level to the prescribed limit as laid down by CPCB.
29.	Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.	The vehicles plying on village roads are being properly welted by sprinkling. Link road for transportation of mineral from mine site to main road has been converted in to graveled road, so that air borne dust should be minimum. The proponent taking care for the maintenance of public road of its own expenses.
30.	Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.	The proposed mining area is devoid of top soil cover, therefore no proposal has been envisaged for top soil management. Sand is collected in small heaps for a short period & loaded in dumpers. Therefore no such proposal is given for making of retaining walls.

31.	Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.	Agreed. Separate budget under corporate social responsibility (CSR) kept separately & expenditure incurred under different activities based on need of local habitant. Traditional skill of people is being identified & different training programme undertaken among skill people for upliftment their income. Proponent regularly undertake various programmes like development of fodder farm, fruit bear in orchards, etc. for the upliftment of social income.
32.	Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc. proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.	The proponent adopted nearest one village & infrastructure facilities like maintenance of road, drinking water etc. provided by own expenses. The proponent is planning to adopt another two nearest villages for its infrastructure development & its report shall be furnished in next six monthly compliance report.
33.	The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P and UPPCB.	Agreed. Funds shall be kept separately for the protection of environment & shall not be diverted for other purposes. The yearwise expenditure incurred under different heads towards environment protection shall be submit in next six monthly compliance report & copy of same shall be submitted to Regional office, MoEF & CC, GOI, Lucknow, SEIAA, UP & UPPCB.
34.	Action plan with respect to suggestion/ improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.	Issues raised during public hearing shall be implemented in phase wise manner & copy of same shall be submitted to District Mines Officer, Concern Regional Officer of UPPCB & SEIAA within 2 months.
35.	Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act,1972 from the competent authority, if applicable to this project.	The area is free from wild life (Protection) Act 1972, therefore no clearance is required from competent authority.
36.	The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State	The proposed mining is carried out dry part of river bed having no water body & no turtle nesting is observed. Therefore no safeguards measures have been observed for resting of turtle.

	Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.	
37.	The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.	Mining is being carried out upto depth of 2.4m from river bed profile & no water table will be encountered due to mining & allied activities. Mining operation commenced in the month of October & no hydrogeological regime of surrounding area is effected.
38.	The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.	No withdrawal of ground water is required. Drinking water obtained from existing hand pumps from tab water supplied by Jal Nigam. Water of sprinkling is taken from near by ponds.
39.	Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.	Machinery deployed in the mining activities is being properly maintained. Supervisors are employed to ensure that there is no leakage of oil & grease from vehicles. Only PUC vehicles, are allowed to enter the mining area for transportation of mineral.
40.	Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.	Only PUC vehicles are allowed to enter into mining area & vehicular emission is being properly maintained. Vehicles permitted under carrying capacity is being allowed for transportation of mineral & it is strictly observed that vehicles are not overloaded.
41.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).	Labour camp is provided outside the area & all amenities are provided such as toilet, safe drinking water, medical health care etc. Gas cylinder is provided for cooking. The photographs of labour camp with amenities is shown in photographs is enclosed (Annexure no.8).
42.	Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically	Respiratory dust mask is provided to each workers employed in dusty areas. Vocational training programme shall be undertaken within two months for awareness of safety & health aspects of workers. Medical health camp shall be organised periodically under the supervision

	to observe any contractions due to exposure to dust and take corrective measures, if needed.	of qualified doctor & free medicine are distributed to workers employed in the mine & nearby villagers.
43.	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.	Copy of environmental clearance have been forwarded to concerned Panchayat, Zila Parishad/Municipal Corporation etc. for their record. The clearance letter has been already uploaded in the web site of proponent.
44.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, GoI, Lucknow by e-mail.	Environmental statement for the financial year 2023-24 in Form V shall be submitted before 31 st March 2024 to concerned authorities.
45.	The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).	About 500 sapling of local species have been planted outside the area. The photograph of plantation is enclosed (Annexure no. 7)
46.	Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.	The entire lease out area is consists of river sand having no debris or waste. Therefore no proposal has been envisaged for its separate stacking for strengthen of river bank embankment.
47.	Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.	Each workers employed in the mine is being provided safety shoes, helmets, mask, etc. for their safety. First Aid box with all preventive medicines is provided in the office for treatment of bite of poisonous reptile/insect like snake.
48.	Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.	Free medical camp organized by proponent for check-up of workers employed in the move as per provisions of Mine Act. The photographs of medical camp is enclosed (Annexure no.9).

Specific Conditions

1.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Issues raised during public hearing shall be strictly followed & all proposal shall be implemented in time bound manner.
2.	The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (Conservation) Act, 1980 before the start of work.	Total lease out area is State Govt. land & no forest land falls within area. The route map for transportation of mineral is falls under revenue land. No forest land involved in the mining & allied activities therefore NOC is not required from forest land.
3.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	It is river bed mining & mined out area shall be replenished every year during monsoon period to restore its maximum original topography. Therefore proposal regressing of mined out area is not feasible in the present case.
4.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Drinking water is being used from existing hand pumps & from tab water supplied from Jal Nigam. No new wells shall be dry for extraction of ground water.
5.	At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.	Agreed. All the necessary guidelines issued by Government of India/State Govt./District Administration related to covid-19 is being complied.
6.	Environment management in according to environmental status and impact of the project.	Mining shall be carried out from month of October to June with out affecting the geo-hydrology of the river all the mined out pits shall replenished during monsoon period. Therefore there is no adverse impact in the water regime. Apart from this, the proponent shall undertake plantation out the area to reduce the carbon emission to be generated due to movement of vehicles.
7.	Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	Dust capturing capacity of the leaves of sample tree which substantiated in the effect of air pollution. The plantation of <i>Mangifera indica</i> L., <i>Pierre</i> , <i>Pongancia pinnata</i> (L) etc. useful for bio-monitoring, the development of green belts as well as to reduce air pollution.
8.	No mining activity should be carried out in-stream channel as per SSMMG, 2016.	SSMMG 2016 guide line shall be strictly followed.
9.	Pakkamotorable haul road to be maintained by	The Kaccha haulage road from lease area to

	the project proponent.	link road shall be converted to cemented by own expenses of proponent & shall be maintained.
10	A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	The proponent shall establish Environmental Management cell with suitable qualified personnel. The detail of personnel with their qualification to be employed in the mine shall be submitted in next six monthly compliance report.
11	Permission from the competent authority regarding evacuation route should be taken.	Irrigation department bund is being maintained properly for the purpose of evacuation route & sufficient amount has been already disburse to Irrigation department.
12	Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.	It is observed that survival of tree saplings is around 40% & damage plants are replaced with healthy plants to maintain survival rate.
13	Site pit photographs should be submitted with date time and point coordinate within 15 days.	Site photographs with date time & point coordinates are enclosed (Annexure no.10).
14	One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.	One month air quality, noise level report is enclosed (Annexure no. 3) & all parameters are well with in permissible limits. The study of flora & fauna in adjoining area shall be studied & report of some shall be furbished in next six monthly compliance report.
15	Provision for cylinder to workers should be made for cooking.	Cylinder for cooking is provided to workers. (Annexure no.11)
16	The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.	The capacity of trucks/tractor trolleys permitted by Transport department are allowed to transport the mineral. No overloading is being carried out.
17	Provide suitable mask to the workers.	Each workers employed in the mine are provided with mask
18	Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.	Kaccha haulage road from lease area to link road shall be made cemented by proponent in its own expenses & broad leaves tree saplings shall be planted both sides of haulage road to control the dust.
19	Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.	Agreed. Indigenous plants like Mangifera indicaL., Pierre, Pongainia pinnata (L) shall be planted & other species consultation with local forest department.
20	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.	Agreed. Detailed replenishment study shall be conducted & report shall be submitted with in two years.
21	Provision for two toilets and hand pumps	The proponent has constructed toilets & hand

	should be made at mining site.	pump out side the lease area. (Annexure no. 12)
22	Drinking water for workers would be provided by tankers.	Drinking water to workers is being provided by tankers.
23	Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.	Mining is being carried out by Bar scalping method as per SSMMG guidelines 2016,
24	A buffer/safe zone shall be maintained from the habitation as per mining guidelines.	7.5m barrier zone has been kept all along lease boundary.
25	Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.	Funds under CER shall be kept separately & details of various heads of expenditure shall be submitted in next six monthly compliance report.
26	Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/ temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.	Free medical camp shall be organised by proponent for safety & health aspects of workers. Health insurance card, Medical claim shall also be provided to workers employed in the mine. The status report of same shall be submitted in next six monthly compliance report.
27	Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.	Scheme for rain water harvesting & conservation of water shall be undertaken & maintenance of surface water bodies of the nearby area will be incorporated under CER activities.
28	The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.	Extraction of mineral is being carried out in dry part of area having depth upto 2.4m only & there shall be no obstruction of free flow of water. All precautionary measures shall be adopted & its report shall be submitted to concern department time to time.
29	Width of the haul road shall be more than 6m.	Width of haul road has been kept more than 6m for movement of tippers/machineries.
30	Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.	Annual replenishment study shall be submitted after monsoon period & in the being of replenishment report, decision will be taken.
31	The project proponent shall ensure that if the project area falls within the eco-sensitive zone	No eco-sensitive zone of National park/Sanctuary exists within 10km Buffer area.

	of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.	
32	If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.	The lease area is 12.512ha & EIA studies have been already conducted. No other leases falls within 500m distance, therefore cluster situation is not formed.
33	The Environmental Clearance will be co-terminus with the mining lease period/mining plan whichever is less.	Agreed.
34	Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.	The project does not fall under 10 km area of wild life Sanctuary therefore it is not necessary to obtain any clearance from NBWL.
35	To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.	Mining shall be carried out as per approved mine plan & all mitigation measures shall be taken as per SSMMG guide lines 2016.
36	Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.	Geo-Coordinates of each pillar has been verified by DMO & submitted to SEIAA. Copy of Same is enclosed (Annexure no.13).
37	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.	The total lease area is 12.512ha & no cluster forms with 500m distance.
38	The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review	Agreed. Replenishment study of pre monsoon, monsoon & post monsoon season shall carried out & submit to concerned authorities with in period of 2 years.

	of conditions of Environmental Clearance.	
39	The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.	It is manual opencast mine Light weight excavator like Dozer etc. is being deployed for loading the mineral into trucks/dumpers for mineral stack yard.
40	It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/morrum from the river bank only.	Mining operations shall be restricted upto depth of 1m from river bed profile. 10% of total width of river had been kept in both sides of bank to avoid erosion of river bank.
41	The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.	Extraction of sand shall be carried out over dry part of area & no hydro-geological regime shall be carried out as per SSMMG guide line 2016.
42	The project proponent shall adhere to mining in conformity to plan submitted for the mine lease condition and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left unworked (Non mining area), distance from the bridge etc. It shall be ensured that no mining shall be carried out during the monsoon season.	Mining is being carried out with in mineable area i.e. 8.512ha only out of 12.512ha & remaining area 4.0ha has been considered as non-mining zone. No bridge exists within 1Km away from downstream. No mining shall be carried out during monsoon period.
43	The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.	The provision of Mines Act shall be strictly followed regarding deployment of labours with in lease area.
44	The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.	All workers employed in the mine shall be equipped with PPE. Vocational training programme shall be carried out for safety & health aspects of workers. Medical camp shall be organized by proponent for health check up of workers.
45	The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any	Ambient air quality monitoring was conducted in the impact zone & found that parameter PM10, PM2.5, SO ₂ , & NOX are well with in permissible limits. (Reference no.)

	shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].	
46	Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.	Regular water sprinkling is being carried out over haul road, loading & unloading points & all transfer points to suppress the air borne dust.
47	It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.	Sample of ambient air quality was taken & revealed that all parameters are well within permissible limits as prescribed by CPCB.
48	The extended mining scheme will be submitted by the proponent before expiry of present mining plan.	The proponent shall submit scheme of mining duly approved with concerned authority before expiry of present mine plan period.
49	Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.	Agreed. Four ambient air quality monitoring stations shall be divided based on meteorological data & parameters like PM10, PM2.5, SO ₂ , & NOX to be monitored & report shall be submitted in next six month compliance report.
50	Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.	The haulage road from lease area to link road shall be properly cemented by proponent in its own expenditure & properly maintained.
51	Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	The proponent has established adequate sanitary facility out the area.
52	Solid waste material viz., gutkha pouches, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.	Dust bin has been provided within working area for collection of solid waste material. The photographs of dust bin is enclosed (Annexure no. 14)
53	Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.	Plantation was carried out along haulage road as per consultation with Gram Sabha/Panchayat.
54	Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.	Natural/customary path used for local villagers shall not be obstructed during course of mining.
55	Digital processing of the entire lease area in	Agreed. Digital processing of entire lease area

	the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, GoI, Lucknow, SEIAA, U.P. and UPPCB.	shall be carried out once in three years by DGM, U.P. & report shall be submitted to concerned authorities.
56	A copy of clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom suggestion/representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.	The copy of EC has been circulated to concerned Panchayat/Local NGO.
57	State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.	Agreed.
58	The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at http://www.seiaaup.in and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, CPCB, State PCB.	The project proponent advertises in two local newspapers that environmental clearance has been accorded. The copy of advertisement is enclosed. (Annexure no. 15)
59	The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Agreed.
60	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Agreed.
61	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30	Agreed.

	days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.	
62	Waste water from potable use be collected and reused for sprinkling.	The waste water from potable use is collected in dump & used for sprinkling.
63	During the school opening and closing time transportation of minerals will be restricted.	Agreed. The proponent has developed haulage road to link road & no school comes in the periphery of transportation route.
64	A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.	Agreed. Mining activities shall be carried out as per approved plan. 10% of total width of river has been marked as "Restricted zone for Mining" & no mining & allowed activities shall be undertaken with in restricted zone.

Amendment in Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 302 ml, 313 ml, 290 ml, 301 ml, 303, 304 ml, 314 ml, 297 ml, 298 ml, 302 ml, 311 ml, 312 ml, 313 ml & 314 ml, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panthea Security Guard Service, (Leased Area: 12.512 ha).

C'	28°47'43.86"N	77°12'15.30"E	C'	28°47'44.28"N	77°12'13.37"E
B'	28°47'52.33"N	77°12'18.05"E	B'	28°47'51.54"N	77°12'14.35"E
A'	28°48'0.94"N	77°12'18.99"E	A'	28°48'2.62"N	77°12'14.05"E
Non- Workable Area			Non- Workable Area		
A'	28°48'0.94"N	77°12'18.99"E	A'	28°48'2.62"N	77°12'14.05"E
B'	28°47'52.33"N	77°12'18.05"E	B'	28°47'51.54"N	77°12'14.35"E
C'	28°47'43.86"N	77°12'15.30"E	C'	28°47'44.28"N	77°12'13.37"E
D'	28°47'39.39"N	77°12'14.95"E	D'	28°47'39.31"N	77°12'14.07"E
D	28°47'39.35"N	77°12'13.26"E	D	28°47'39.35"N	77°12'13.26"E
E	28°47'48.74"N	77°12'10.86"E	E	28°47'48.74"N	77°12'10.86"E
F	28°48'2.80"N	77°12'13.01"E	F	28°48'2.80"N	77°12'13.01"E

The project proponent requested to amend the environmental clearance letter dated 27/05/2021 as per above project details.

Subsequently, the case was considered in 487th SEIAA meeting held on 03-09-2021 wherein, State Level Environment Impact Assessment Authority (SEIAA) agreed with the recommendation of the SEAC to amend the environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021.

Rest all the contents mentioned in environmental clearance letter no. 27/Parya/SEAC/5793/2019 dated 27/05/2021 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)
Member Secretary, SEIAA

No..... /Parya/SEIAA/5793/2019 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate Ghaziabad.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-I, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeupko@yahoo.com

Website : www.seiaaup.com

To,

Shri Bani Singh,
Salasar Complex, 306 Shankar Vihar Colony,
Kuraishi Aligarh - 202001

Ref. No. 27 /Parya/SEAC/5793/2019

Date 27 May, 2021

Sub: Environmental Clearance for Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.)

Dear Sir,

Please refer to your application/letters 26-08-2020, 09-09-2020, 09-12-2020, 25-03-2021, 01-04-2021, 13-04-2021 & 15-04-2021 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 13-04-2021 and SEIAA in its meeting dated 21-05-2021.

A presentation was made by the project proponent along with their consultant M/s Globus Environment Engineering Services. The proponent, through the documents submitted and the presentation made informed the committee that:-

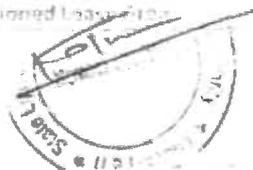
1. The environmental clearance is sought for Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 500/Parya/SEAC/5793/2019, dated 04/11/2020.
3. The public hearing was organized on 01/03/2021. Final EIA report submitted by the project proponent on 19/03/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/55952/2020		
2. File no. allotted by SEIAA, UP	5793		
2. ToR Vide Letter No.	500/Parya/SEAC/5793/2019, Dated: 04.11.2020 by SEIAA, U.P		
3. Name of Proponent	M/s New Panther Security Guard Service ShriBani Singh S/o ShriRaghunath Singh		
4. Full correspondence address of proponent and mobile no.	R/o- Salasar Complex, 306, Shankar Vihar Colony, Kuraishi, Aligarh - 202001		
5. Name of Project	"Sand/ Moram Mining"		
6. Name of River	Yamuna River		
7. Project location (Plot/Khasra/Gata No.)	Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi		
8. Name of Minor Mineral	River Bed Material (Sand/Moram)		
9. Schedule (as per EIA notification 2006)	1(a)		
10. Category of Project	B(1)		
11. Sanctioned Lease Area (in Ha.)	Total Lease Area: 12.512 Ha		
12. Mineable Area (in Ha.)	8.512 Ha		
13. Project Status	State Govt. has given its consent vide letter no. 993/खनन/ई. निविदासहईनीलागी / 2020, दिनांक. 23/06/2020 for the exploitation of Sand/Morrum for a period of five years.		
14. Zero level mRL	205 mRL		
15. Max. & Min mRL within lease area	Highest: 208 mRL & Lowest: 207 mRL		
16. Pillar Coordinates (Verified by DMO)	Sanction Lease Area Co-ordinate		
	Pillars	Latitude (N)	Longitude (E)
	A	28°48'1.02"N	77°12'19.03"E
	B	28°47'49.56"N	77°12'17.52"E
	C	28°47'39.12"N	77°12'19.03"E



Ec For Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P. M/s New Panther Security Guard Service, (Leased Area: 12.512 ha).

	D	28°47'39.35"N	77°12'13.26"E	
	E	28°47'48.74"N	77°12'10.86"E	
	F	28°48'2.80"N	77°12'13.01"E	
	Workable Area			
	A	28°48'1.02"N	77°12'19.63"E	
	B	28°47'49.56"N	77°12'17.52"E	
	C	28°47'39.12"N	77°12'19.04"E	
	D'	28°47'39.39"N	77°12'14.95"E	
	C'	28°47'43.86"N	77°12'15.30"E	
	B'	28°47'52.33"N	77°12'18.05"E	
	A'	28°48'0.94"N	77°12'18.99"E	
	Non- Workable Area			
	A'	28°48'0.94"N	77°12'18.99"E	
	B'	28°47'52.33"N	77°12'18.05"E	
	C'	28°47'43.86"N	77°12'15.30"E	
	D'	28°47'39.39"N	77°12'14.95"E	
	D	28°47'39.35"N	77°12'13.26"E	
	E	28°47'48.74"N	77°12'10.86"E	
	F	28°48'2.80"N	77°12'13.01"E	
17. Total Geological Reserves	4,11,544 m ³			
18. Total Mineable Reserves	1,77,736.8m ³ per annum			
20. Proposed Production/year	2,50,240 m ³			
21. Sanctioned Period of Mine lease	Five years			
22. Production of mine/day	683.60 m ³ /day			
23. Method of Mining	Opencast semi-mechanized			
24. No. of Working days	260 Days			
25. Working hours/day	8 -10 hours/day			
26. No. Of Workers	59 Manpower			
27. No. of vehicles movement/day	34 Units (Assumed Loading Capacity: 20 m ³ /Unit)			
28. Type of Land	State Government Land			
29. Ultimate Depth of Mining	2.40 m			
30. Nearest metalled road from site	Panchayara - Mavikala Road is 750 m. East			
31. Water Requirement	Source	Purpose	Detail	Avg. Demand /Day (in KLD)
	Portable Tanker	Drinking @ 15 lpcd/worker	59 workers x 15 lpcd = 885 Lit/day	0.885 KLD
		Land reclamation/plantation @2.5 Lit/Tree	625 Trees x 2.5 l/day = 1562.5 Lit/day	1.562 KLD
		Dust suppression @1 Lit/Sq.m (twice in a day)	Haul Road Area - (750 m Length x 7 m Width = 4305 m ²) x 1 l/Sq.m = 4305 Lit/day x 2 = 8610 Lit/day	8.61 KLD
Total			11,057 KLD (11.057 KLD)	
32. Name of QCI Accredited Consultant with QCI No. and period of validity.	GLOBUS ENVIRONMENT ENGINEERING SERVICES Certificate No. NAB&1/EIA/1821/IA0034, Valid Till April 03/2021			
33. Any litigation pending against the project or hand in any court	No			
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Cluster certificate issued by DMO (Mining Section), Ghaziabad letter No. 1112, खननलिपिक 1112/20 दिनांक 07.08.2020			
35. Details of Mining Lease Area in	Sanctioned Lease Area		12.512 Ha	



Ec For Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No.-02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.)

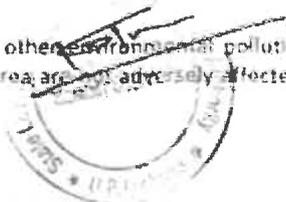
Approved Mining Plan	Workable Area of the lease	8.512 Ha
	Area under SSMMG 2016	0.2190 Ha
	Area under Safety Zone	1.2449 Ha
	Area under Active Water Channel	2.535 Ha
36. Details of Lease Area in approved DSR	Approved DSR, Ghaziabad : Page No-54, Table No-15, Sr No-2	
37. Total Cost of Project	Rs. 116.45 Lakhs	
38. Proposed CER Cost	Rs. 2.33 Lakhs (2% of the total Project Cost)	
39. Proposed EMP Cost	Rs. 21.57 Lakhs	
40. Length and breadth of Haul Road	Haulage Road Length 750 m & Haulage Road Width 7 m	
41. No. of Trees to be Planted	625 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 13-04-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 21-05-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,50,240 m³/annum in proposed lease area 12.512 ha subject to effective implementation of the following General Conditions and specific conditions.

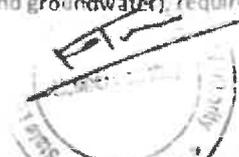
General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and/or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures



Ec For Proposed Sand/Morrum Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No -02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha).

- taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.
 19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
 20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
 21. Dispensary facilities for first-aid shall be provided at site.
 22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
 23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
 24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
 25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater) required for the project.



Ec For Proposed Sand/Morium Mining from Yamuna Riverbed at Gata No. 303 mi, 313 mi, 290 mi, 301 mi, 303, 304 mi, 314 mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi, Khand No. -02, Village- Panchayara, Tehsil- Loni, Ghaziabad, U.P., M/s New Panther Security Guard Service, (Leased Area: 12.512 ha.)

39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. Environment management in according to environmental status and impact of the project.
7. Selection of plants for green belt should be on the basis of pollution removal index.
8. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
9. Pakka motorable haul road to be maintained by the project proponent.
10. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. Permission from the competent authority regarding evacuation route should be taken.
12. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
13. Site Pit photographs should be submitted with date, time and point coordinate within 15 days.
14. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
15. Provision for cylinder for workers should be made for cooking.
16. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.



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17. Provide suitable mask to the workers.
18. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
19. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
20. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
21. Provision for two toilets and hand pumps should be made at mining site.
22. Drinking water for workers would be provided by tankers.
23. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
24. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
25. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
26. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
27. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
28. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
29. Width of the haul road shall be more than 6 meter.
30. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
31. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
32. If in future this lease area becomes part of cluster of equal to or more than 25 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
33. The Environmental clearance will be co-terminus with the mining lease period.
34. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
35. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
36. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHA/ and should be submitted to SEIAA/SEAC, Secretariat as earliest.
37. In case it has been found that the E. C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E C Issued will stand revoked.
38. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
39. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
40. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
41. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
42. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the



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- bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
43. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
 44. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
 45. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)].
 46. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
 47. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 48. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
 49. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 50. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
 51. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
 52. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.
 53. **Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.**
 54. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
 55. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
 56. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
 57. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
 58. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
 59. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 60. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 61. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
 62. Waste water from potable use be collected and reused for sprinkling.
 63. During the school opening and closing time vehicle movement will be restricted.
 64. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.
- You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled.



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Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. /Parya/SEIAA/5793/2019 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Ghaziabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA

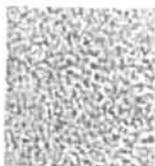


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Uttar Pradesh

e-Stamp

Certificate No.	IN UPN410520393B134T
Certificate Issued Date	08-08-2024 01:02 PM
Account Reference	SHCIL (FIR) GHAZIABAD, GHAZIABAD, UP, GZB
Unique Doc. Reference	SUBIN/UP/RS/HR/217035/23/5147031
Facilitated by	NEW PENTHER SECURITY GUARD SERVICES PROP BANU SINGH
Description of Document	ARREAR 35 Lease
Property Description	BALDI KHANAN PATTA PACHAYARA KHANDE GATA NO. 30/35/313M/290M/391M/303/304M/297M/338M/302M ETC
Consideration Price (Rs.)	
First Party	DM GHAZIABAD
Second Party	NEW PENTHER SECURITY GUARD SERVICES PROP BANU SINGH
Stamp Duty Paid By	NEW PENTHER SECURITY GUARD SERVICES PROP BANU SINGH
Stamp Duty Amount (Rs.)	30,33,960 (Thirty Lakh Thirty Three Thousand Nine Hundred And Sixty only)



Please write or type below this line.

प्रपत्र (एमओएम)-6

खनन पट्टे का आदर्श (सिंजल) प्रपत्र (नियम-29)

यह अनुबंध आज दिनांक _____ को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य-सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो उत्तराधिकारी तथा अभिहस्ताक्षरिता भी समझे जाएंगे)

एक पक्ष

Dr. Y. Singh

0004271536

Statutory Alert:

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2

जो नू नैकर निम्नलिखित गार्ड सर्विस प्रो. प्रो. वनी मिड. प्रा. अकादमी, कानपुर, 306, शंकर विहार कानपुरी, कृष्णा, प्रकीर्ण-211011 जिनका पददेदार कहा गया है, जिन परावर्तों में एच. एम. में पूरा ध्यान हो, पुस्तक, दस्तावेज, निष्पत्ति, प्रशासनिक और प्रविर्तिव में सम्मिलित समझे जायेंगे।

दूसरा का

उत्तर प्रदेश उपखनिज (प्रविर्ण) नियमावली-1963 जिनका 'उत्तर नियमावली' कहा गया है के अनुसार किये गये ई-निविदा सह ई-सूची में 177737 घनमीटर (प्रतिवर्ष) बालू के लिये पददेदार द्वारा 80-223.00 प्रति घनमीटर की दर से प्रथम वर्ष हेतु 80-4,14,12,721.00 तथा अनुवर्षों वर्षों में गत वर्ष की दर घनचालि पर 10 प्रतिशत वृद्धि करके देव होगा। राज्य सरकार द्वारा खनन पददे के लिये 5 वर्ष के निमित्त एतद्वारा लिखित अनुवर्षों के नाम- 311नि0, 313नि0, 290नि0, 301नि0, 303, 304नि0, 314नि0, 297नि0, 298नि0, 302नि0, 311नि0, 312नि0, 313नि0, 314नि0 के कुल रकम-8,512 हे0 के लिये स्वीकार कर लिया गया है और उन्होंने प्रतिवृत्ति स्वरूप राज्य सरकार के पास 80-1,03,53,160-00 की घनचालि जमा कर दी है।

यह इत्त बात का साक्ष्य है कि इस उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उत्तमें दिये गये और पददेदार की ओर से मुगतात किये जाने वाले पालन तथा सम्पादन किये जाने वाले, स्वाभित्वा, प्रसविदाओं तथा अनुवर्षों के प्रतिफल में राज्य सरकार एतद्वारा पददेदार को निम्नलिखित प्रदान और पददान्तरित करता है। यमुना नदी में उपलब्ध बालू, जिन्हें आगे अनिदिष्ट अनुसूची में 'उत्त खनिज' कहा गया है की समस्त खान, तल्प (Beds), तंदर सीम्स (Viers seams) जो अनुसूची के भाग-1 में अनिदिष्ट भूमि में या उत्तके नीचे स्थित हो, के साथ, जिसके सम्बन्ध में उन प्रतिवर्षों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतन्त्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हां सिवाय इसके और इत्तमें से आरक्षित उत्त नियमावली में उल्लिखित स्वतन्त्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पददान्तरित हो जायेंगे।

अधीन 1/11/11

सूचना के अन्तर्गत निम्नलिखित क्षेत्रों में स्थित भूखण्डों का क्षेत्रफल निर्धारित किया गया है। यह क्षेत्रफल निर्धारण विमान सर्वेक्षण विधि से किया गया है और सर्वेक्षणकर्ता द्वारा यह क्षेत्रफल निर्धारण किया गया है। यह क्षेत्रफल निर्धारण विमान सर्वेक्षण विधि से किया गया है और सर्वेक्षणकर्ता द्वारा यह क्षेत्रफल निर्धारण किया गया है।

क्षेत्र अर्धोदित अनुसूची

भाग - 1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान-यह समस्त भू-खण्ड जो उपरोक्त परिभाषित, अर्धोदित-क्षेत्रों के अन्तर्गत स्थान धर्म-धर्मोदित क्षेत्रों में स्थित हैं। इन क्षेत्रों का क्षेत्रफल निम्नलिखित है -

खण्ड-02	1. क्षेत्र के पूरब में	- गाटा सं० 310 व 290, 301, 304, 311, 318 का शेष भाग,
	2. क्षेत्र के पश्चिम में	- गाटा सं० 297, 298 व 290, 301, 304 एवं 312 का शेष भाग
	3. क्षेत्र के उत्तर में	- गाटा सं० 250
	4. क्षेत्र में दक्षिण में	- 313 व 314 का शेष भाग

पर्यावरण स्वच्छता प्रमाण पत्र के अनुसार -

बिन्दु	अक्षान्तर	देशान्तर
A	N - 28° 48' 01.02"	E - 77° 12' 19.63"
B	N - 28° 47' 49.56"	E - 77° 12' 17.52"
C	N - 28° 47' 39.12"	E - 77° 12' 19.04"
D'	N - 28° 47' 39.31"	E - 77° 12' 14.07"
C'	N - 28° 47' 44.28"	E - 77° 12' 13.37"
B'	N - 28° 47' 51.54"	E - 77° 12' 14.35"
A'	N - 28° 48' 02.62"	E - 77° 12' 14.05"

सीमाबन्धन रिपोर्ट के अनुसार -

बिन्दु	अक्षान्तर	देशान्तर
A	N - 28° 48' 01.02"	E - 77° 12' 19.63"
B	N - 28° 47' 49.56"	E - 77° 12' 17.52"
C	N - 28° 47' 39.12"	E - 77° 12' 19.04"
D'	N - 28° 47' 39.31"	E - 77° 12' 14.07"
C'	N - 28° 47' 44.28"	E - 77° 12' 13.37"
B'	N - 28° 47' 51.54"	E - 77° 12' 14.35"
A'	N - 28° 48' 02.62"	E - 77° 12' 14.05"

और जिसे एतद्वारा 'उक्त भूखण्ड' कहा गया है।

(Handwritten signatures and initials)

3		01 जनवरी किरा (10%)	55,12,033.00	01.01.2025
4		01 फरवरी किरा (10%)	55,12,033.00	01.02.2025
5		01 मार्च किरा (10%)	55,12,033.00	01.03.2025
6		01 अप्रैल किरा (10%)	55,12,033.00	01.04.2025
7		01 मई किरा (10%)	55,12,033.00	01.05.2025
8		01 जून किरा (10%)	55,12,033.00	01.06.2025
01 जुलाई से 30 सितम्बर (मेष चरु काल) में खानन कार्य बंद				
9		01 अक्टूबर किरा (10%)	55,12,033.00	01.10.2025
	पचम वर्ष में देय वनराशियों का योग		6,61,20,551.00	
1	पंचम वर्ष	01 नवम्बर किरा (20%)	1,21,20,471.00	01.11.2025
2		01 दिसम्बर किरा (10%)	60,63,237.00	01.12.2025
3		01 जनवरी किरा (10%)	60,63,237.00	01.01.2026
4		01 फरवरी किरा (10%)	60,63,237.00	01.02.2026
5		01 मार्च किरा (10%)	60,63,237.00	01.03.2026
6		01 अप्रैल किरा (10%)	60,63,237.00	01.04.2026
7		01 मई किरा (10%)	60,63,237.00	01.05.2026
8		01 जून किरा (10%)	60,63,237.00	01.06.2026
01 जुलाई से 30 सितम्बर (मेष चरु काल) में खानन कार्य बंद				
9		01 अक्टूबर किरा (10%)	60,63,237.00	01.10.2026
	पचम वर्ष में देय वनराशियों का योग		6,00,37,307.00	
प्रतिभूति छोड़कर बीच वर्षों में देय वनराशियों का योग			25,26,28,807.00	

2. स्वागित्त्व कटौती आदि से मुक्त होगा : इस भाग में उल्लिखित स्वागित्त्व की किरतों का भुगतान बिना किसी कटौतियों के राज्य सरकार को निर्धारित लेखा शीर्षक "0853, अलौह खनन एवं धातु कर्म उद्योग" पर सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।

3. स्वागित्त्व का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया: यदि इस उपस्थापना पत्र (Presents) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वागित्त्व की किसी किरत का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये, तो उसे ऐसे अधिकारी के जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है, जैसे मालगुजारी का वकाया।

भाग-3

सामान्य उपबन्ध

1. नियमों, प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

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2. पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेगी -
पट्टेदार इस उपस्थापन पत्र (प्लेन्टेशन) के अन्तर्गत पर उक्त स्वागित्तों का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय भूमी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक न अधिक तीन कलेण्डर मास में अपने लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन संरचनायों और अन्य निर्माण कार्य, और अस्थायी आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार द्वारा रखे गये हों।
3. पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जम्की : यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें तथा अन्य निर्माण कार्य, और अस्थायी आवास-स्थान या अन्य सम्पत्ति रहे तो उनके संबंध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गयी हो, एक कलेण्डर मास के भीतर पट्टेदार/पट्टेदारों द्वारा न उठाया जाए तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी है और किसी प्रतिकार का भुगतान किए बिना या उसके संबंध में पट्टेदार/पट्टेदारों को कोई हिसाब दिए बिना, उसकी विक्री या निस्तारण ऐसी रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।
4. नोटिस :- इस उपस्थापन पत्र द्वारा पट्टेदार को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिए नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जायेगा, जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे उपाहुत (challenged) किया जायेगा।

अतिरिक्त शर्तें

1. पट्टा विलेख के निष्पादन के दिनांक से पट्टाधारक तत्काल खनन संकियायें प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संकियायों का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भांति करेगा।

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2. पट्टेदार नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर नियंत्रण के लिये स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के माध्यम से चार PTZ सीसीटीवी कैमरा लगाने सहित वेक पोस्ट/गेट का निर्माण करेगा। पट्टेदार उक्त वेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन परतल क्षेत्र में अपराधिक के परिवहन हेतु प्रयुक्त प्रत्येक वाहन के सापेक्ष निर्गत क्रिये पर ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रखा-रखाव करेगा एवं सदैव उसे चालू रूप में अनुश्रुति रखेगा। पट्टेदार उक्त PTZ सीसीटीवी0 कैमरे और आर0एफ0आई0डी0 स्कैनर द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम-68 के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्डिंग मागे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
3. पट्टेदार प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनो को निर्गत ई-एम0एम0-11 पर जनित बार कोड को वेक गेट पर पढ़ने तथा तर्ज डाटा सेव करने के लिये आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुस्वाप करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली-1963 के नियम-59 के अन्तर्गत शारित को भांगीदार होगा।
4. माननीय राष्ट्रीय हरित अधिकरण के आदेश दिनांक 05.09.2019 के अनुपालन में पट्टेदारक खदान के निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेंटर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त साफ्टवेयर में इन्टीग्रेट किया जायेगा। इन्टीग्रेट्स में स्थित तौल मशीन में निम्न Features का होना आवश्यक है :-
 - (1) The Weight bridge devices should use the MQTT protocol to transit data.
 - (2) The Weight bridge devices should transit data over the internal to LOT inprasuchase in cloud.
5. पट्टेदार 03 मीटर की गहराई अथवा जल स्तर में से जो कम हो, से अधिक गहराई में खनन सक्रियाये नहीं करेगा।
6. पट्टेदार द्वारा सुरक्षा मानकों के अनुसार खनन सक्रिया किया जायेगा।
7. जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
8. नदी की जल धारा से सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।
9. स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
10. यदि पट्टेदार द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण-पत्र खनन योजना, लेटर आफ इन्टेन्ट आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात् जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।

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11. खनन/परिवहन में जन धन की हानि की समस्त जिम्मेदारी पट्टेदार को होगी।
12. उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम 67 के अन्तर्गत भूज को स्वामियों को वाकि प्रतिफल पाने का अधिकार होगा जो मुख्यतया एवं पट्टेदारक के मध्य तय हो।
13. मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
14. नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई माद अथवा अपराधिक प्रक्रिया योजित होती है, तो इसकी सम्पूर्ण जिम्मेदारी पट्टेदार की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टेदार द्वारा किया जायेगा।
15. राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अभिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टेदार को मान्य होगा।
16. पट्टेदार द्वारा राज्य अथवा केन्द्र सरकार द्वारा समय-समय पर निर्धारित कर एवं शुल्क यथा आयकर विभाग का टी०सी०एस० व जिला खनिज फाउण्डेशन (डी०एम०एफ०) नियमानुसार जमा किया जायेगा।
17. पट्टेदार को खनन क्षेत्र में पहुँच मार्ग का निर्माण स्वयं करना होगा तथा यदि तृतीय पक्ष द्वारा कोई विवाद उत्पन्न किया जाता है, तो उसके लिये वह स्वयं जिम्मेदार होंगे।
18. पट्टेदार को उत्तर प्रदेश उपखनिज (परिहार) नियमावली 1963 यथा संशोधित एवं सुरांगत शासनादेशों एवं माननीय न्यायालयों के आदेशों को अक्षरशः पालन करना होगा।
19. पट्टेदार स्वीकृत एवं चिन्हंकित खनन क्षेत्र से बाहर किसी भी दशा में खनन कार्य नहीं करेगा, साथ ही मा० उच्च न्यायालय, मा० राष्ट्रीय हरित प्राधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन करेगा।
20. पट्टेदार नियमावली 1963 के नियम-73 के प्रावधानों के अन्तर्गत पूर्ववर्ती त्रैमास्य के संग्रह में प्रत्येक वर्ष जुलाई, अक्टूबर, जनवरी और अप्रैल के द्वितीय सप्ताह में प्रपत्र एम०एम०-12 में जिलाधिकारी और निदेशालय के क्षेत्रीय कार्यालय को त्रैमासिक विवरणी प्रस्तुत करेगा तथा विनिर्दिष्ट समय के भीतर विवरण प्रस्तुत करने में विफल होने पर ₹० 2,000.00 की शारित का भागीदार होगा तथा पट्टेदार की ऐसी चूक, खनन पट्टा विलेख की शर्तों का उल्लंघन माना जायेगा।
21. खनन कार्य करने के दौरान यदि कोई अन्य खनिज/उपखनिज प्राप्त होता है तो उसकी सूचना पट्टेदार तत्काल जिला कार्यालय तथा भूतत्व एवं खनिकर्मा विभाग (उ०प्र०) के क्षेत्रीय कार्यालय एवं निदेशालय को देगा।
22. पट्टेदार को पट्टाकृत क्षेत्र में खनिज के समुचित विकास हेतु वैज्ञानिक ढंग से खनन कार्य करते हुए पर्यावरण की सुरक्षा हेतु खनिज/उपखनिज का खनन व निकासी करने के उपरान्त क्षेत्र का समतलीकरण कर यहाँ वृक्षारोपण करना होगा।

11/11/21

V.

Rajh

23. स्वीकृत क्षेत्र में स्थायी सीमा स्तम्भ लगाने के बाद ही खनन कार्य करना की अनुमति दी जायेगी।
24. खनन पट्टा स्वीकृति के पश्चात भविष्य में वन विभाग या किसी अन्य विभाग द्वारा शर्तों के विपरीत कार्य करने के कारण आपत्ति किये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अपसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
25. पट्टेदार द्वारा खनन क्षेत्र तक पहुँच मार्ग स्वयं के खर्च पर बनाया जायेगा। यदि खनिजों के परिवहन हेतु किसी काश्तकार की भूमि से होकर रास्ते का निर्माण किया जाता है तो सम्बन्धित काश्तकार की लिखित सहमति सम्बन्धी अगिलेख जिला ज्वैरी कार्यालय, गाजियाबाद में प्रस्तुत करना अनिवार्य होगा। रास्ते के निर्माण में होने वाले व्यय में राज्य सरकार का कोई उत्तरदायित्व नहीं होगा।
26. खनन स्थल से निकाले गये खनिज पदार्थ का अगिवहन वन विभाग की लिखित सहमति के बिना वन मार्ग से नहीं किया जायेगा।
27. स्वीकृत खनन पट्टा क्षेत्र की परिधि के बाहर कोई अवैध खनन पाये जाने पर उक्त नियमावली 1963 के नियम 60 के अधीन युक्तियुक्त अपसर दिये जाने के पश्चात खनन पट्टा निरस्त किया जायेगा।
28. स्वीकृत खनन पट्टा क्षेत्र के भीतर किसी प्रतिबन्धित क्षेत्र (यदि कोई हो) में खनन कार्य नहीं किया जायेगा। ऐसे प्रतिबन्धित क्षेत्र में खनन पाये जाने पर नियमानुसार खनन पट्टा समाप्त किया जा सकता है।
29. स्वीकृत खनन पट्टा क्षेत्र के भीतर निजी भूमि होने की दशा में पट्टाधारक भूमि के स्वामी को नियम-67 के प्राविधानों के अनुसार प्रतिकर का भुगतान करेगा।
30. उपरो उपखनिज (परिहार) नियमावली, 1963 के नियम-34(4) के अनुसार निदेशालय द्वारा अनुमोदित खनन योजना में उल्लिखित शर्तों का पालन पट्टेदार को किया जाना आवश्यक होगा।
31. स्थानीय स्थिति तथा परिवेश को ध्यान रखते हुये अन्य शर्तों जो जिलाधिकारी द्वारा उचित समझी जायेगी पट्टेदार को मान्य होगा।
32. सिंचाई विभाग के पत्र सं० 2899/है०व०ख० दिनांक 21.08.2017 एवं संशोधित अनापत्ति पत्र सं० 1804/है०व०ख० दिनांक 24.08.2020 में इंगित शर्तों के पालन हेतु पट्टेधारक बाध्य होगा।
33. वन विभाग के पत्र सं० 636/147 दिनांक 28.08.2017 में इंगित शर्तों के पालन हेतु पट्टाधारक बाध्य होगा।
34. मा० सर्वोच्च न्यायालय के आदेश दिनांक 13.01.2020 के अनुपालन में खनन स्थल पर Anti-Smog Gun लगाया जाना अनिवार्य होगा।
35. कोविड-19 के सम्बंध में भारत सरकार व शासन द्वारा दिये गये दिशा निर्देश, शर्तों एवं मापदण्डों को अनिवार्य रूप से पालन करना होगा।

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(10)

स्टाम्प शुल्क :-

पॉच वर्षों में देय कुल पट्टा धनराशि ₹0 25,28,28,807.00 (प्रथम वर्ष में देय कुल पट्टा धनराशि ₹0 4,14,12,721.00 + द्वितीय वर्ष में देय कुल पट्टा धनराशि ₹0 4,55,53,993.00 + तृतीय वर्ष में देय कुल पट्टा धनराशि ₹0 5,01,09,393.00 + चतुर्थ वर्ष में देय कुल पट्टा धनराशि ₹0 5,51,20,333.00 + पंचम वर्ष में देय कुल पट्टा धनराशि ₹0 6,06,32,367.00) के मद्द में जमा धनराशि पर देय स्टाम्प शुल्क की कुल धनराशि ₹0-30,33,960.00 जारिये ई-स्टाम्प प्रमाण पत्र संख्या-IN-UI*94105203936034T दिनांक-08/10/2021 उत्तर प्रदेश राज्य सरकार के पक्ष में अदा किया गया है।

इसके साक्ष्य के रूप में उपस्थापन पत्र एतदधीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से-

1.

2.

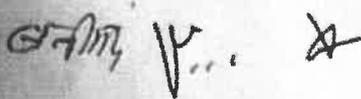

जिलाधिकारी,
गाजियाबाद।

की उपस्थिति में जिलाधिकारी, गाजियाबाद द्वारा हस्ताक्षरित-

1.

2.

की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित :-




जिलाधिकारी,
गाजियाबाद।



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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-211123-01	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,
Shankar Vihar Colony, Kuraishi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha
Mineral River Sand/Morrum, River Yamuna

Sampling & Analysis Data

Sample Drawn By	: NTL Representative
Date of Sampling	: 20/11/2023
Sample Description	: Ambient Air
Sampling Plan & Procedure	: SOP-AAQ/08
Analysis Duration	: 21/11/2023 to 25/11/2023
Sampling Location	: At Project Site
Average Flow Rate of SPM (m ³ /min.)	: 1.14
Average Flow Rate of Gases (lpm)	: 1.0
Sampling Instrument Used	: RDS (PM ₁₀) FPS (PM _{2.5}) With Gaseous Attachment
Weather Condition	: Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	96.10	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	51.80	µg /m ³	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	12.60	µg /m ³	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	34.05	µg /m ³	80

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked By

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316

Branch Office : IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haldwani, Uttarakhand

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-211123-02	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,

Shankar Vihar Colony, Kuraiishi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha

Mineral River Sand/Morrum, River Yamuna

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/11/2023
 Sample Drawn By : NTL Representative
 Sample Location : At Project Site
 Sample Received On : 21/11/2023
 Sample description : Ambient Noise
 Sampling Time : 24hrs

TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in		
				dB (A) Leg		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	58.8	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	42.5	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Surface Water	SW-211123-03	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,
Shankar Vihar Colony, Kuraishi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha
Mineral River Sand/Morrum, River Yamuna

SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 20/11/2023
Sample Quantity	: 2.0 Lt.
Analysis Duration	: 21/11/2023 to 25/11/2023
Sample Description	: Surface Water

TEST RESULTS

S. No.	Parameter	Test Method	Results	Unit
1.	pH value	IS-3025(Part-11)	7.47	-
2.	Chemical Oxygen Demand (as O ₂)	IS:3025(Part-58)	23.0	mg/l
3.	Dissolve Oxygen	IS: 3025 (Part - 38)	7.0	mg/l
4.	Biological Oxygen Demand (as O ₂) 3days at 27 °C	IS:3025(Part-44)	4.2	mg/l
5.	Total Suspended Solid (TSS)	IS:3025(Part-17)	10.0	mg/l

*Remark – BDL- Below Detection Limit

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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Analyzing for an Assured Future

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-211123-04	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,
Shankar Vihar Colony, Kuraiishi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P.), Area 12.512Ha
Mineral River Sand/Morrum, River Yamuna

Sampling & Analysis Data

Sample Received On : 20/11/2023
Sample Drawn By : Laboratory (NTL)
Sample Description : Near Project Site
Analysis Duration : 21/11/2023 to 25/11/2023

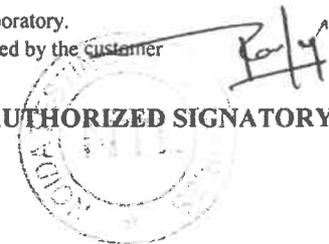
Sl.No.	Parameters	Results	Test Method
1.	pH	7.41	IS:2720(Part-26)
2.	Conductivity (μ mhos/cm)	272.00	IS:2720(Part-21)
3.	Sodium (as Na)(mg/kg)	260.95	STP/SOIL
4.	Water holding capacity (%)	32.48	STP/SOIL
5.	Potassium (as K) (mg/kg)	143.94	STP/SOIL
6.	Texture	Sand (% by mass)	68.00
		Clay (% by mass)	17.00
		Silt (% by mass)	15.00
7.	Calcium (as Ca)(mg/kg)	461.00	STP/SOIL
8.	Magnesium (as Mg) (mg/kg)	210.72	STP/SOIL
9.	SAR	0.90	STP/SOIL
10.	CEC (meq/100gm)	2.73	STP/SOIL
11.	Available Phosphorus (as P),(mg/kg)	12.91	STP/SOIL
12.	Organic carbon (%)	0.64	STP/SOIL
13.	Porosity (% by mass)	48.81	STP/SOIL
14.	Permeability (cm/hr)	1.78	STP/SOIL
15.	Bulk Density (kg/cm^3)	1.35	STP/SOIL
16.	TKN%	0.026	STP/SOIL

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-211123-05	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,
Shankar Vihar Colony, Kuraishi Aligarh-202001

Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha
Mineral River Sand/Morrum, River Yamuna

SAMPLING & ANALYSIS DATA

Sample Drawn By	: NTL Representative
Sample Received Date	: 20/11/2023
Sample Quantity	: 2.0 Lt.
Sampling Location	: Near Project Site
Analysis Duration	: 21/11/2023 to 25/11/2023
Sample Description	: Ground Water

RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.54	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	485.10	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	214.20	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	110.60	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.228	mg/l	1.0	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	18.06	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	1420.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	398.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	124.10	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

Hyali

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316

Branch Office : IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haldwani, Uttarakhand

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com







Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172245/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 07/01/2023

To,

M/s

NEW PANTHER SECURITY GUARD SERVICE

gata

303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,
312mi,313mi,314mi,GHAZIABAD,201102

Application Id-
18964632

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NEW PANTHER SECURITY GUARD SERVICE** located at gata 303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,312mi,313mi,314mi,GHAZIABAD,201102. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NEW PANTHER SECURITY GUARD SERVICE** granted for the period from 14/12/2022 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining - 2,50,240 Cubic Meter/Annum	00	Metric Tonnes/Day
2	(Total Lease Area12.512 Hectare,	00	Metric Tonnes/Day
3	Total Mining Area- 8.512 Hectare)	00	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
-------	----------	------------	-----------

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 2.The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as

- amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3.The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
 - 4.The Unit should be operated in such a way so that there is no adverse impact on public and environment.
 - 5.The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
 6. Unit shall comply with CAQM direction passed time to time.
 - 7.Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP. 8.Unit shall comply with the Environmental Clearance dated 10.09.2020 issued to the PP.
 - 9.Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.
 - 10.The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
 - 11.The unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
 - 12.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
 - 13.The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
 - 14.The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.
 - 15.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
 - 16.The unit should ensure the operation of the air pollution control system such as water sprinklers etc in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
 - 17.The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
 - 18.The unit should be operated in such a way so that there is no adverse impact on public and environment.
 - 19.MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
 - 20.The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
 - 21.Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
 - 22.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.
 - 23.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.

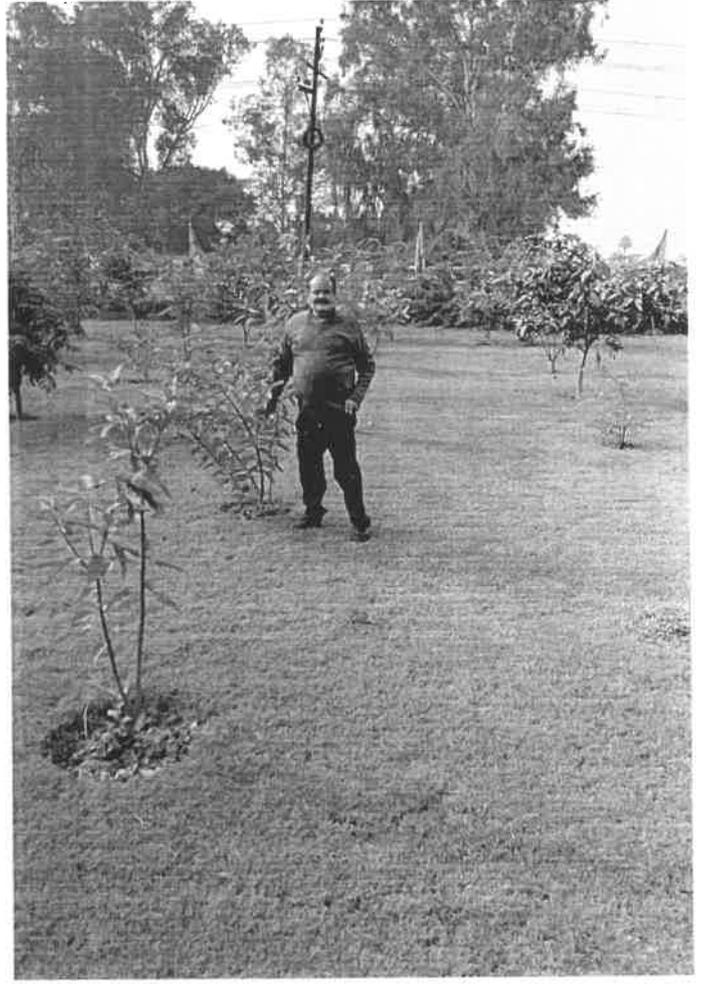
24. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
25. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
26. Unit shall submit latest stack/ambient air monitoring report from NABL approved laboratory within one month.
27. Unit shall comply with Environment clearance/permissions obtained for mining from competent authority.
28. Unit shall comply Environmental Clearance from State Level Environmental Impact Assessment Authority, U.P. vide letter no. 201/Parya/SEAC/5793/2019 dated 29.09.2021 and letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021.

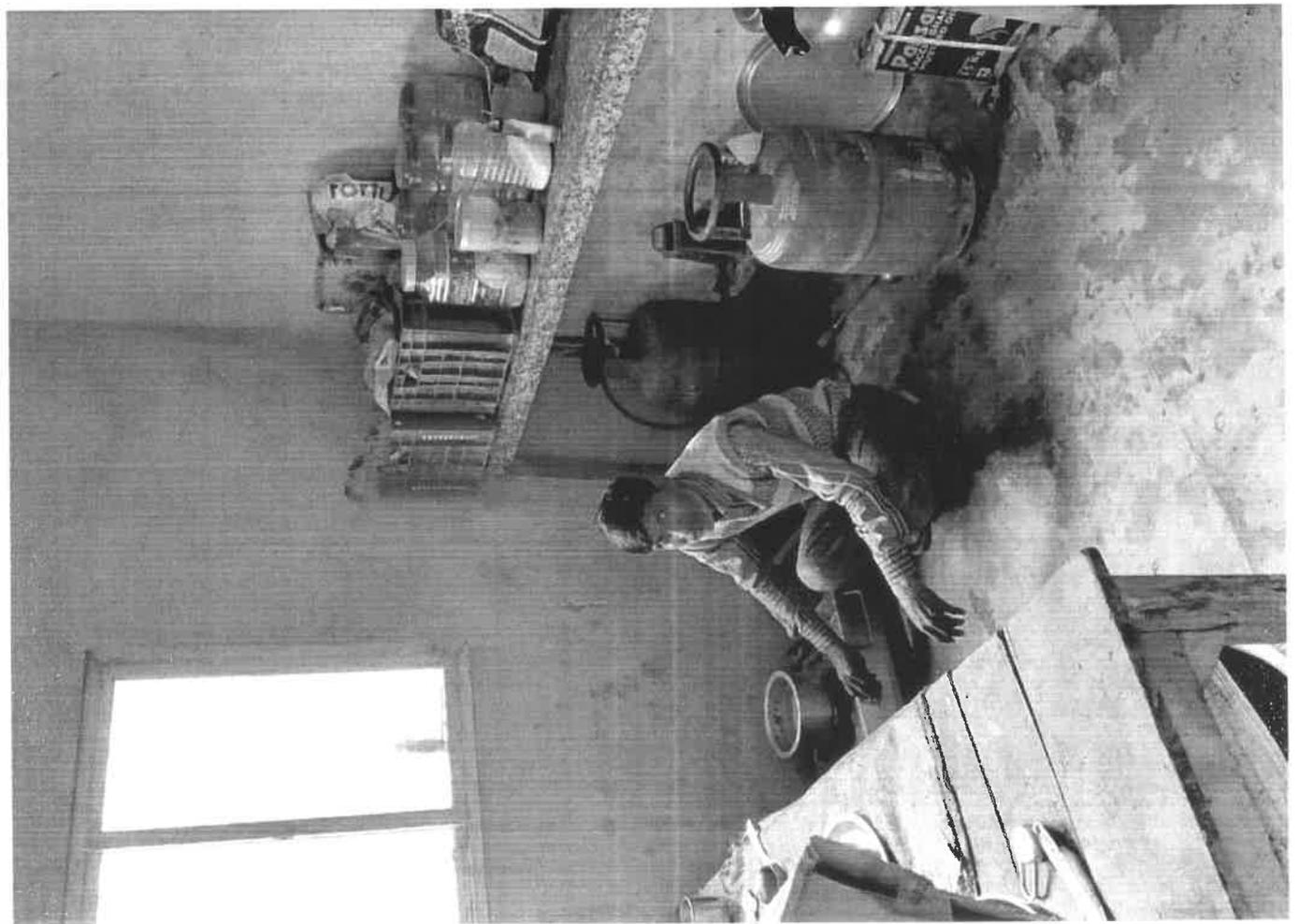
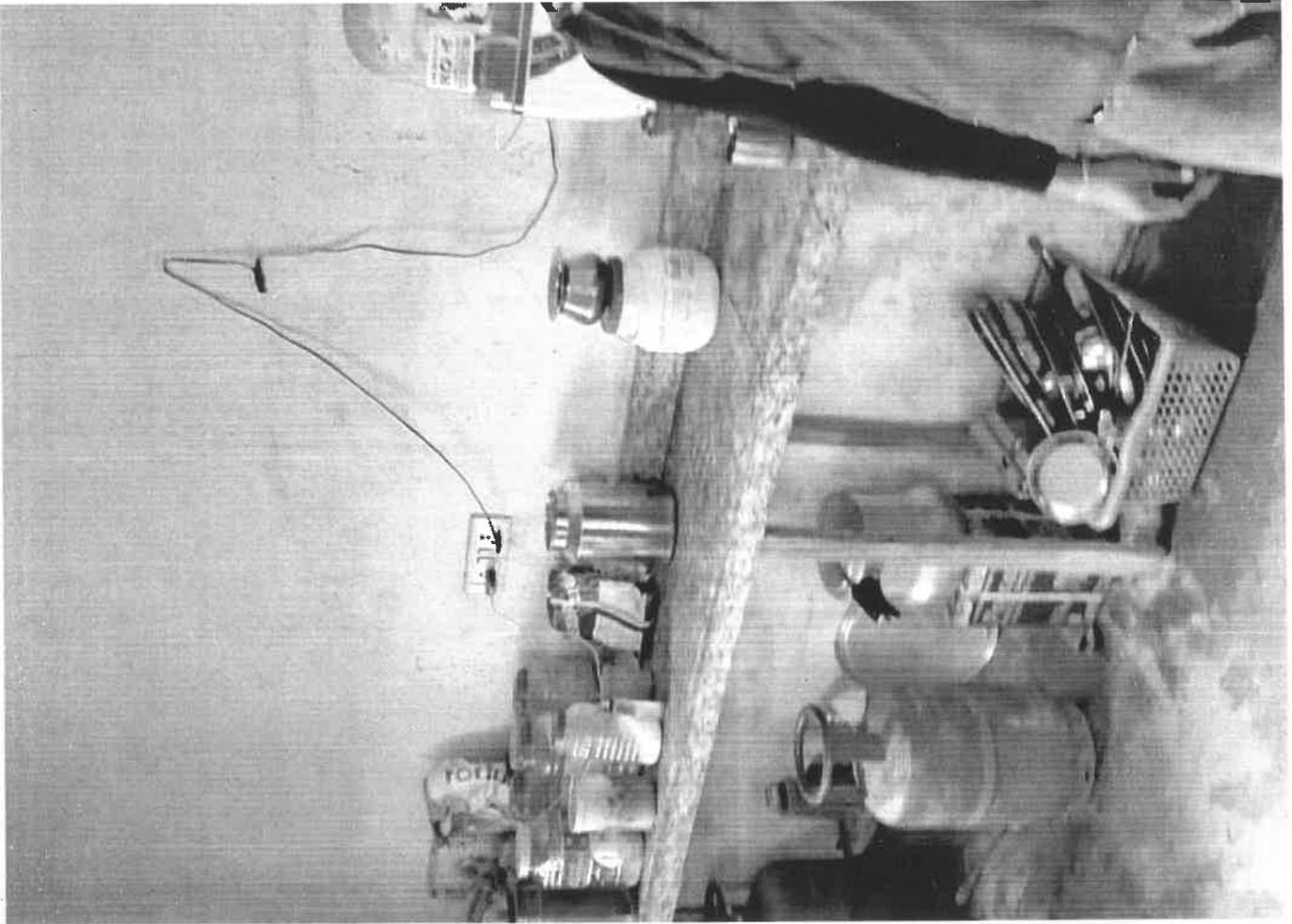
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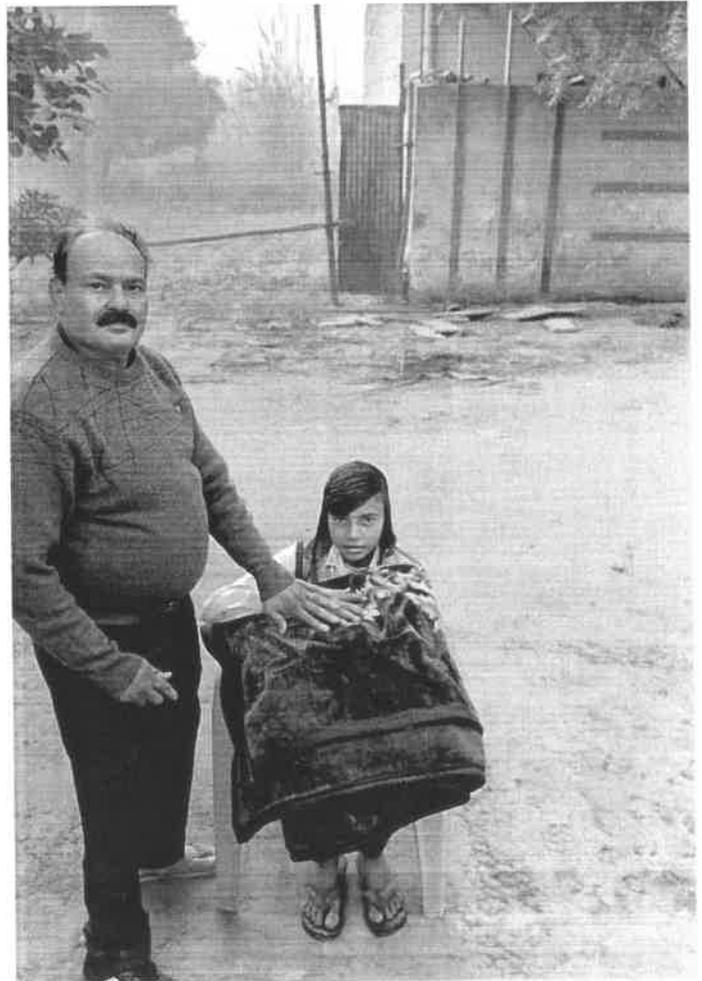
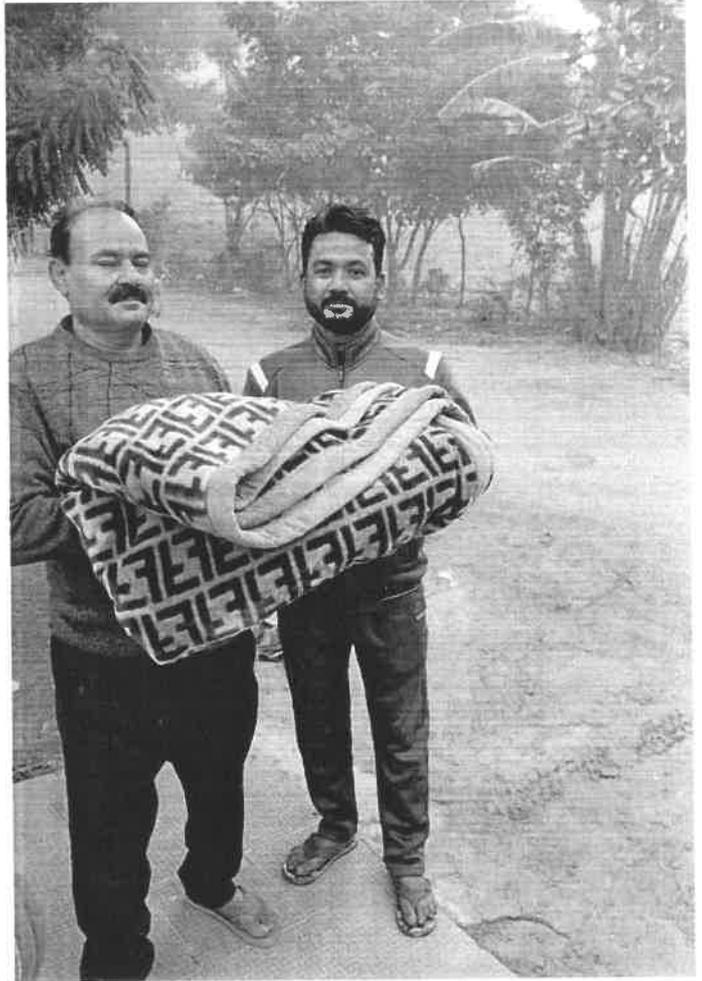
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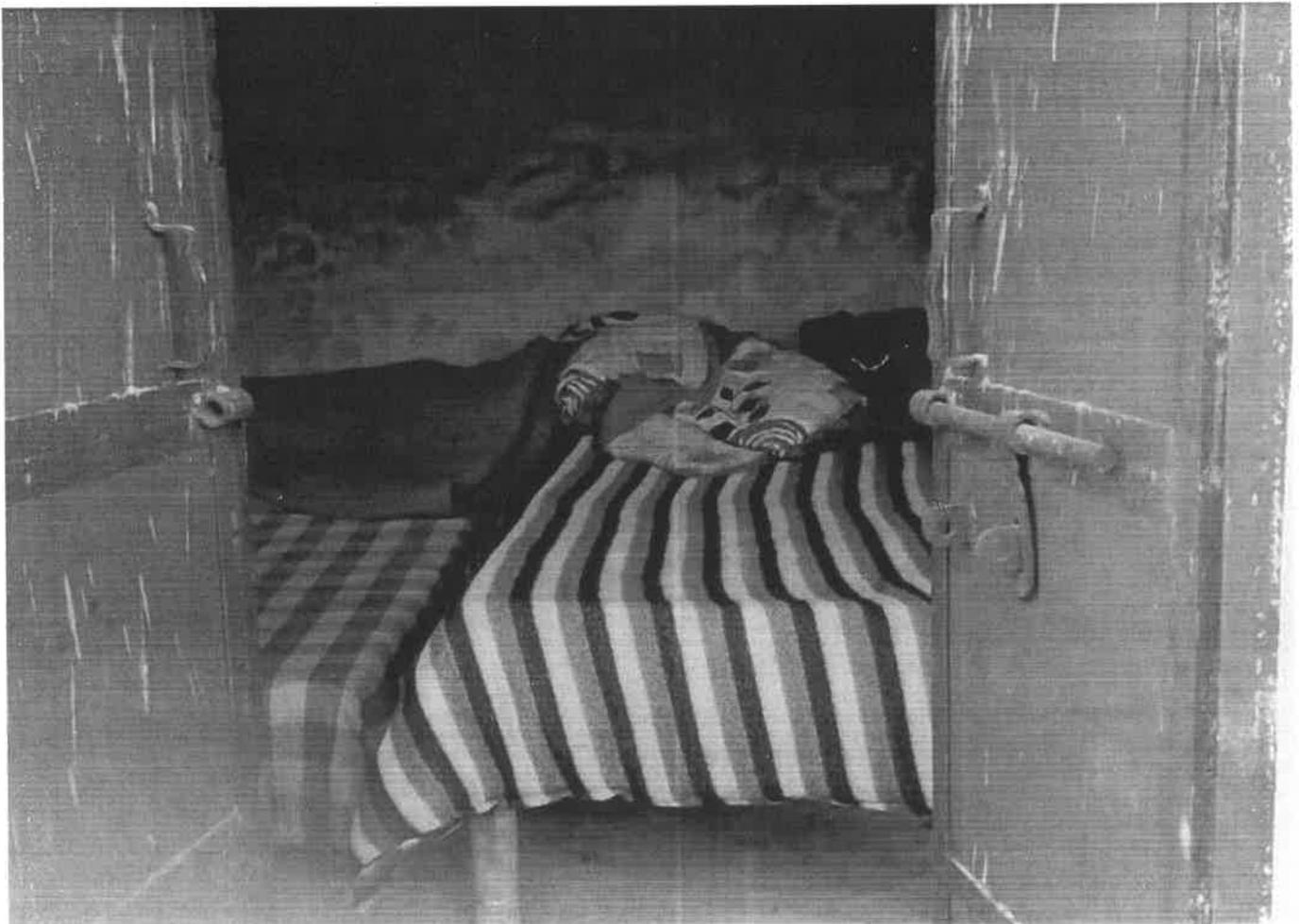
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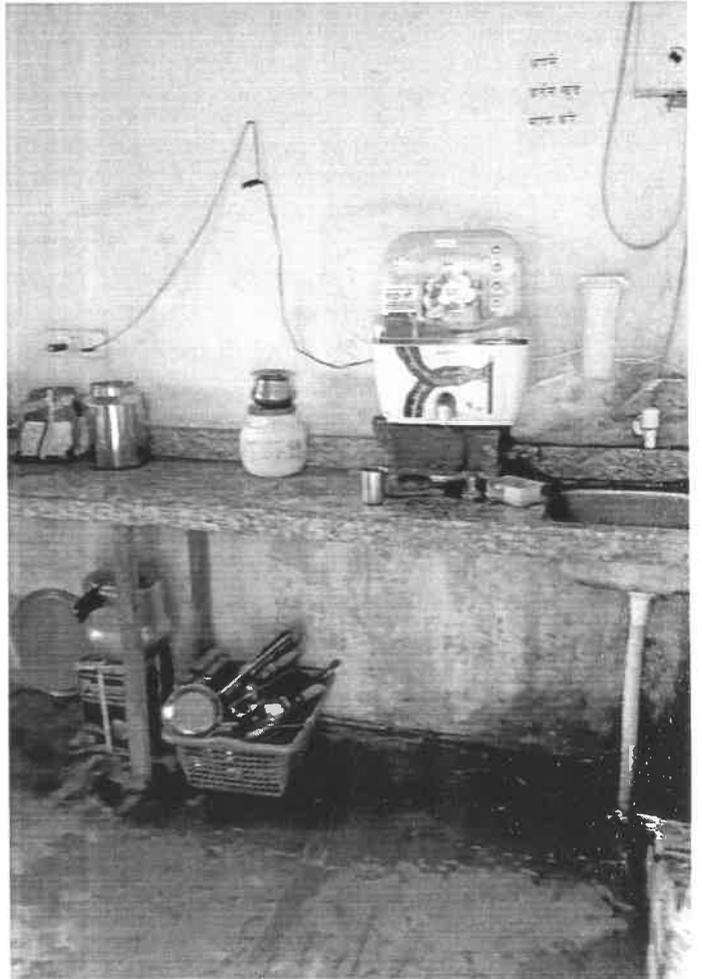
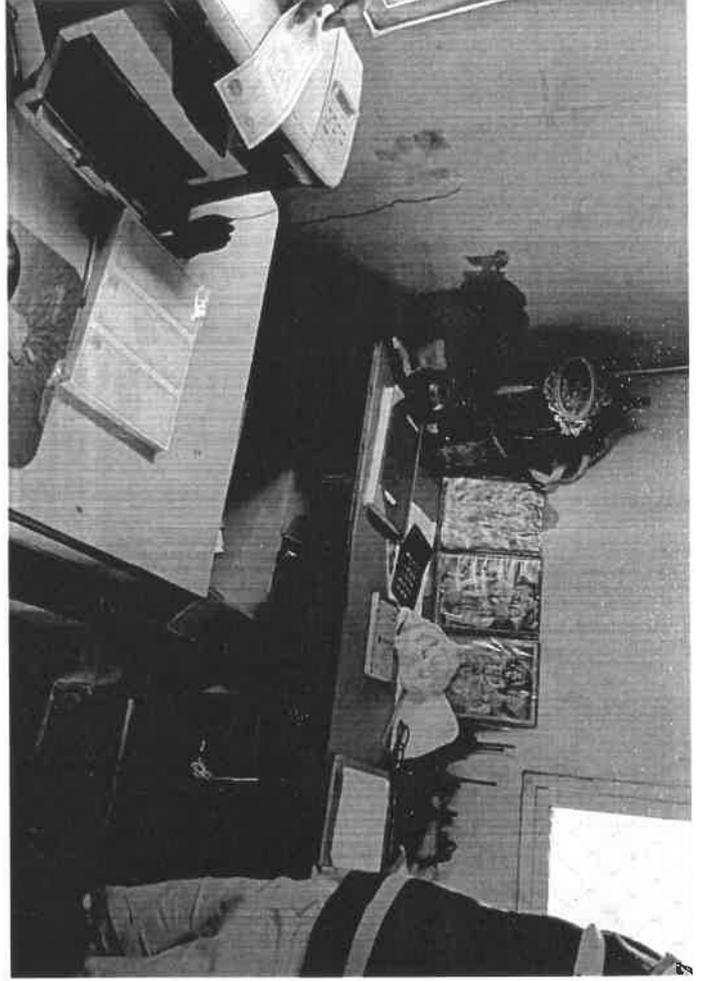
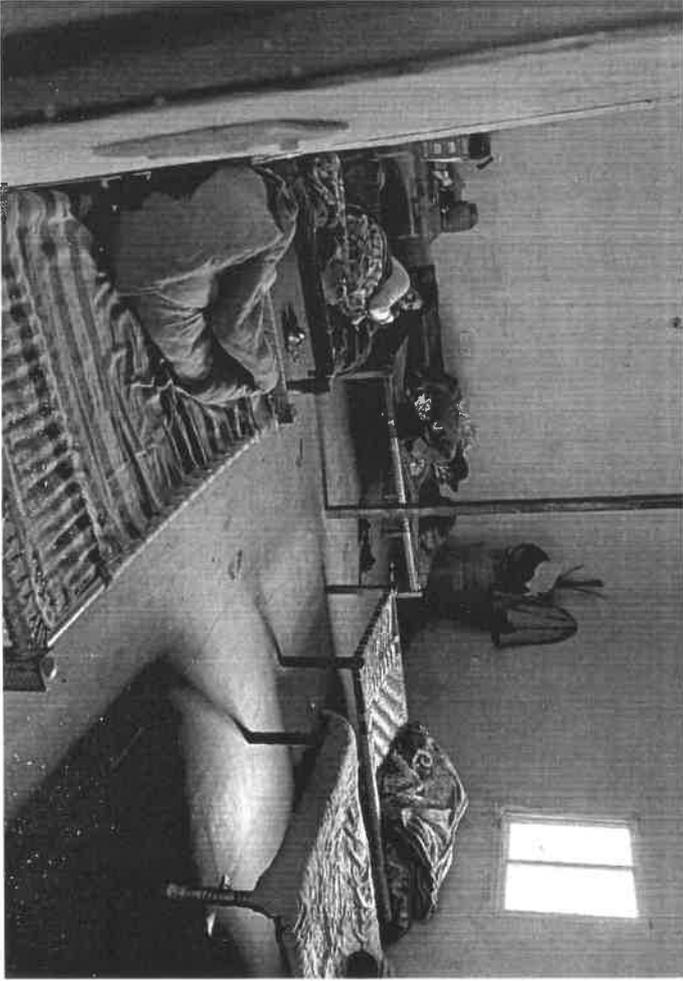
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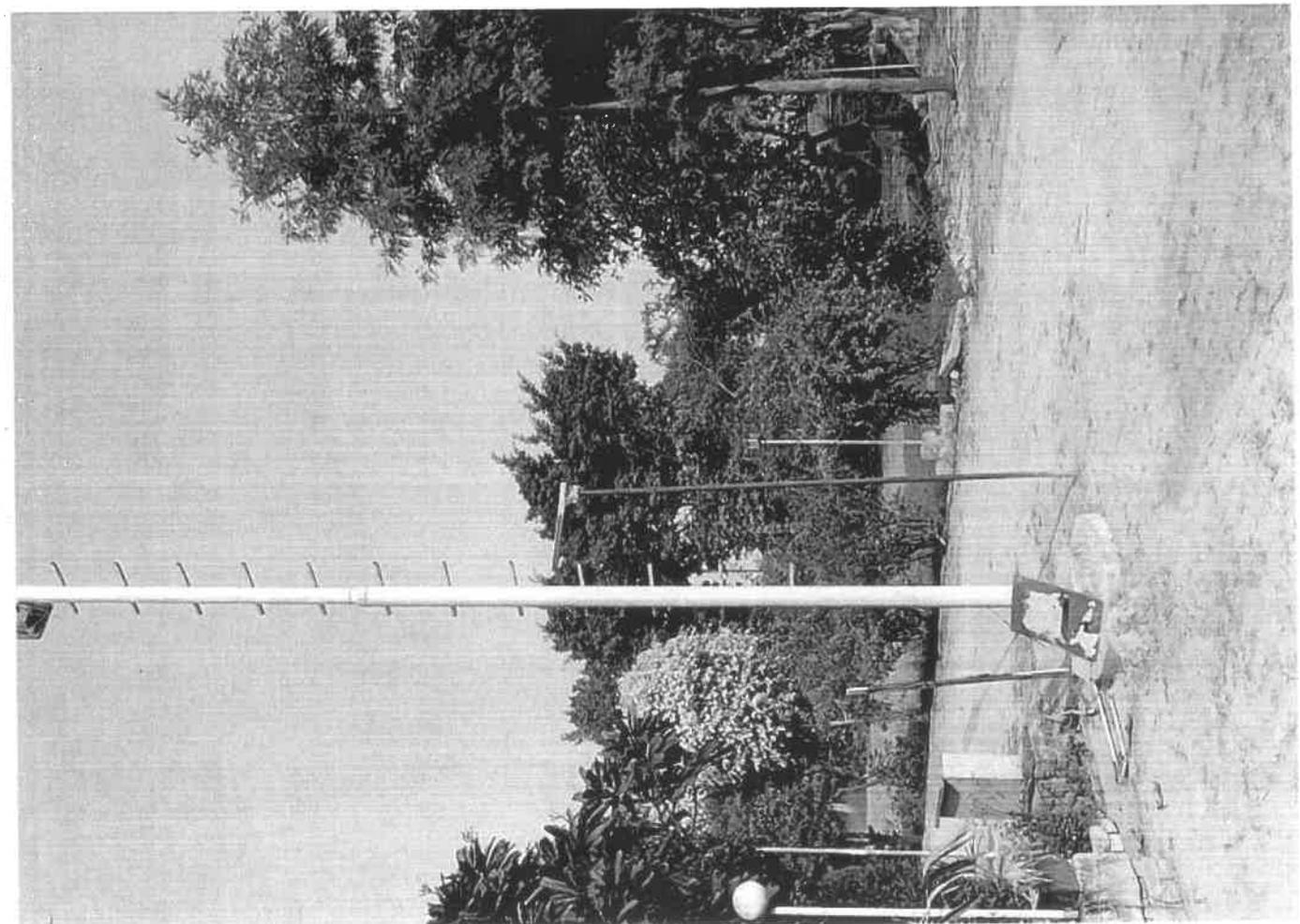
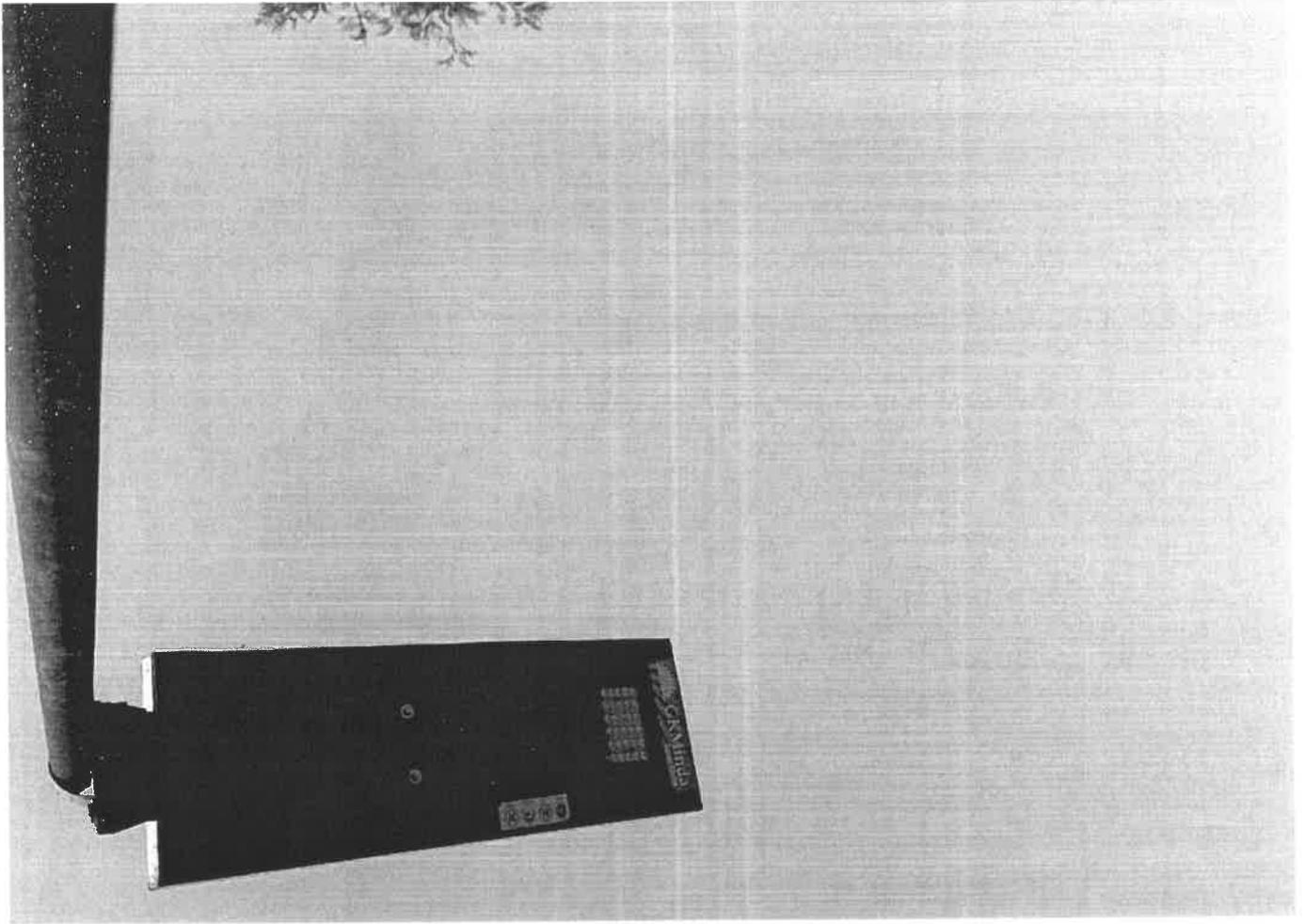
















Annexure : 


NOIDA TESTING LABORATORIES
(A Government of India Approved Testing Laboratory)
(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)
MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory
☎ +91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-211123-01	25/11/2023

Issued To : M/s New Panther Security Guard Service
Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,
Shankar Vihar Colony, Kuraishi Aligarh-202001
Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha
Mineral River Sand/Morrum, River Yamuna

Sampling & Analysis Data

Sample Drawn By : NTL Representative
Date of Sampling : 20/11/2023
Sample Description : Ambient Air
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 21/11/2023 to 25/11/2023
Sampling Location : At Project Site
Average Flow Rate of SPM ($m^3/min.$) : 1.14
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : RDS (PM₁₀) FPS (PM_{2.5}) With Gaseous Attachment
Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	96.10	$\mu g/m^3$	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	51.80	$\mu g/m^3$	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	12.60	$\mu g/m^3$	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	34.05	$\mu g/m^3$	80

Notes:

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Checked By 

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gauram Budh Nagar - 201316
Branch Office : IP-2, Handwar, Uttarakhand-1 Gayatri Nagar, Kathgodam, Haldwani, Uttarakhand
E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-211123-02	25/11/2023

Issued To : M/s New Panther Security Guard Service
 Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,
 Shankar Vihar Colony, Kuraishi Aligarh-202001
Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha
 Mineral River Sand/Morrum, River Yamuna

SAMPLING & ANALYSIS DATA

Sample Drawn On : 20/11/2023
 Sample Drawn By : NTL Representative
 Sample Location : At Project Site
 Sample Received On : 21/11/2023
 Sample description : Ambient Noise
 Sampling Time : 24hrs

TEST RESULT						
S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in		
				dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	58.8	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	42.5	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316
 Branch Office : IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haridwar, Uttarakhand
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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Surface Water	SW-211123-03	25/11/2023

Issued To : M/s New Panther Security Guard Service
 Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,
 Shankar Vihar Colony, Kurashi Aligarh-202001
Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P), Area 12.512Ha
 Mineral River Sand/Morrum, River Yamuna

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Received Date : 20/11/2023
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 21/11/2023 to 25/11/2023
 Sample Description : Surface Water

TEST RESULTS

S. No.	Parameter	Test Method	Results	Unit
1.	pH value	IS-3025(Part-11)	7.47	-
2.	Chemical Oxygen Demand (as O ₂)	IS:3025(Part-58)	23.0	mg/l
3.	Dissolve Oxygen	IS: 3025 (Part - 38)	7.0	mg/l
4.	Biological Oxygen Demand (as O ₂) 3days at 27 °C	IS:3025(Part-44)	4.2	mg/l
5.	Total Suspended Solid (TSS)	IS:3025(Part-17)	10.0	mg/l

*Remark – BDL- Below Detection Limit

Notes:

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316
 Branch Office : IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haldwani, Uttarakhand
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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Soil Quality	SQ-211123-04	25/11/2023

Issued To : M/s New Panther Security Guard Service
 Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,
 Shankar Vihar Colony, Kuraishi Aligarh-202001
Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P.), Area 12.512Ha
 Mineral River Sand/Morrum, River Yamuna

Sampling & Analysis Data

Sample Received On : 20/11/2023
 Sample Drawn By : Laboratory (NTL)
 Sample Description : Near Project Site
 Analysis Duration : 21/11/2023 to 25/11/2023

Sl.No.	Parameters	Results	Test Method	
1.	pH	7.41	IS:2720(Part-26)	
2.	Conductivity ($\mu\text{mhos/cm}$)	272.00	IS:2720(Part-21)	
3.	Sodium (as Na)(mg/kg)	260.95	STP/SOIL	
4.	Water holding capacity (%)	32.48	STP/SOIL	
5.	Potassium (as K) (mg/kg)	143.94	STP/SOIL	
6.	Texture	Sand (% by mass)	68.00	STP/SOIL
		Clay (% by mass)	17.00	STP/SOIL
		Silt (% by mass)	15.00	STP/SOIL
7.	Calcium (as Ca)(mg/kg)	461.00	STP/SOIL	
8.	Magnesium (as Mg) (mg/kg)	210.72	STP/SOIL	
9.	SAR	0.90	STP/SOIL	
10.	CEC (meq/100gm)	2.73	STP/SOIL	
11.	Available Phosphorus (as P),(mg/kg)	12.91	STP/SOIL	
12.	Organic carbon (%)	0.64	STP/SOIL	
13.	Porosity (% by mass)	48.81	STP/SOIL	
14.	Permeability (cm/hr)	1.78	STP/SOIL	
15.	Bulk Density (kg/cm^3)	1.35	STP/SOIL	
16.	TKN%	0.026	STP/SOIL	

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gauram Budh Nagar - 201316
 Branch Office : IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haldwani, Uttarakhand
 E.: noida.laboratory@gmail.com, info@noidalabs.com W: www.noidalabs.com



NOIDA TESTING LABORATORIES
(A Government of India Approved Testing Laboratory)
(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)
MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory
+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ground Water	W-211123-05	25/11/2023

Issued To : M/s New Panther Security Guard Service

Shri Bani Singh S/o Shri Raghunath Singh R/o-Salasar Complex, 306,
Shankar Vihar Colony, Kurashi Aligarh-202001Address : Village-Panchayara, Tehsil-Loni, District-Ghaziabad (U.P.), Area 12.512Ha
Mineral River Sand/Morrum, River Yamuna**SAMPLING & ANALYSIS DATA**

Sample Drawn By : NTL Representative
 Sample Received Date : 20/11/2023
 Sample Quantity : 2.0 Lt.
 Sampling Location : Near Project Site
 Analysis Duration : 21/11/2023 to 25/11/2023
 Sample Description : Ground Water

RESULTS						
Essential test as per IS:10500-2012						
S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.54	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	485.10	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	214.20	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	110.60	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.228	mg/l	1.0	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	18.06	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	1420.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	398.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	124.10	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

Hajari

AUTHORIZED SIGNATORY



Laboratory - GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201316
 Branch Office - IP-2, Haridwar, Uttarakhand | Gayatri Nagar, Kathgodam, Haridwar, Uttarakhand
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**ENVIRONMENTAL STATEMENTS
FORM-V
(See Rule 14)**

The Ministry of Environment & Forest vide its notification dated 13 March, 1992 directed all industries which need to have consent under Water (Prevention & Control of Pollution) 1974 and Air (Prevention & Control of Pollution) 1981 to file the environmental statement every year. This is to be filed for the period ending March by September every year. The format for the same is as follows: Environmental Statement for the financial year ending the 2020.

PART-A

- i Name and address of the owner/occupier Of the industry operation or process: Shri Bani Singh S/o Shri Raghunath Singh R/o- Salsar complex-306, shankar Vihar Colony. kuraishi Aligarh-202001 Village- Panchayara, Tehsil-Loni, District- Ghaziabad (U.P). Area 12.512Ha Mineral River Sand/Morrum, River Yamuna
- ii Industry category Primary-(STC Code) Mine-Red
Secondary-(SIC Code): Sand Mining -2,50,240 Cubic Meter/Annum
- iii Production Capacity-Units: Sand Mining -2,50,240 Cubic Meter/Annum
- iv Year of establishment:
- v Date of the last environmental statement submitted:

PART-B

Water and Raw Material Consumption
(i) Water consumption m³/d

- Process: 1.00 KLD
- Other: 1.00 KLD (Spraying)
- Domestic: Only for drinking use (0.8 KLD)

Name of Product	Process water consumption per unit of product output	
	During the previous financial year	During the current financial year
1	0	0
(1)		
(2)	N.A.	
(3)		
(ii)	Raw material consumption	
Name of raw material	Name of products Sand Mining - 2,50,240 Cubic Meter/Annum	Consumption of raw material per unit of output.
Lumps of	Sand Mining - 2,50,240 Cubic Meter/Annum	Open cast mining activities

Polluting Industry may use codes if disclosing details of raw material would violate contractual obligations. Otherwise all industries have to name the raw material used.

PART-C

Discharged to environment/unit of output
Specified if the consent issued.

Pollutants	Quantity of pollutants discharged (mass/day)	Concentration of pollutants in discharges (mass/volume)	Precentage of variation from prescribed standards with
(a) Water		N.A.	
(b) Air		N.A.	

PART-D

HAZARDOUS WASTES

(as specified under hazardous Wastes/Management and handling rules, 1989)

Hazardous Waste	Total Quantity (Kg.)	
	During the previous financial	During the current financial year

ANNEXURE

(a) Form process	year	
(b) Form pollution control facilities	N.A.	
	N.A.	

PART-E

		Solid Waste	
		Total Quantity	
		During the previous financial year	During the current financial year
(a)	From Process		
(b)	From pollution control facility		
(c)	(1) Quantity recycled or re-utilized	N.A.	
	(2) Sold		
	(3) Disposed	As per MSW	

PART-F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both the categories of wastes.

- Hand rock excavated as a solid waste, which is non hazardous waste it is dumped within mining lease area, as a benching form.

PART-G

In respect of the pollution abatement measures taken up on conservation of natural resources and on the cost of production.

PART-H

Additional measures/investment proposal for environment protection including abatement of pollution prevention of pollution.

- Water Spraying on haulage road, dumping site etc. for dust suppression.
- 33% Plantation proposed & done within the lease area and around the area for developed green belt.
- For domestic waste water septic tank & soak pit proposed.

PART-I

Any other particular for improving the quality of the environment: Yes


(Signature)

M/s Shri Bani Singh S/o Shri Raghunath Singh R/o- Salsar
Village- Panchayara, Tehsil-Loni, District- Ghaziabad (U.P).
Area 12.512Ha Mineral River Sand/Morrum, River Yamuna



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

172245/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 07/01/2023

To,

M/s

NEW PANTHER SECURITY GUARD SERVICE

gata

303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi, 312mi,313mi,314mi,GHAZIABAD,201102

Application Id- 18964632

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to NEW PANTHER SECURITY GUARD SERVICE located at gata 303mi,313mi,290mi,301mi,303,304mi,314mi,297mi,298mi,302mi,311mi,312mi,313mi,314mi,GHAZIA BAD,201102. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA NEW PANTHER SECURITY GUARD SERVICE granted for the period from 14/12/2022 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sand Mining - 2,50,240 Cubic Meter/Annum	00	Metric Tonnes/Day
2	(Total Lease Area 12.512 Hectare,	00	Metric Tonnes/Day
3	Total Mining Area- 8.512 Hectare)	00	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as

- amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3.The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
 - 4.The Unit should be operated in such a way so that there is no adverse impact on public and environment.
 - 5.The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
 6. Unit shall comply with CAQM direction passed time to time.
 - 7.Unit shall comply with CAQM direction no. 66 regarding operation of units during GRAP. 8.Unit shall comply with the Environmental Clearance dated 10.09.2020 issued to the PP.
 - 9.Unit will follow all the guidelines/conditions regarding NOC issued by the District Magistrate, Ghaziabad and Mining Department.
 - 10.The unit will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
 - 11.The unit shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
 - 12.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
 - 13.The unit shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
 - 14.The unit shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.
 - 15.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
 - 16.The unit should ensure the operation of the air pollution control system such as water sprinklers etc in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
 - 17.The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
 - 18.The unit should be operated in such a way so that there is no adverse impact on public and environment.
 - 19.MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
 - 20.The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manoeuvring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
 - 21.Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
 - 22.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel and any other directions that CAQM gives in this context.
 - 23.Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 and 62 regarding DG sets and any other directions that CAQM gives in this context.

24. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
25. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
26. Unit shall submit latest stack/ambient air monitoring report from NABL approved laboratory within one month.
27. Unit shall comply with Environment clearance/permissions obtained for mining from competent authority.
28. Unit shall comply Environmental Clearance from State Level Environmental Impact Assessment Authority, U.P. vide letter no. 201/Parya/SEAC/5793/2019 dated 29.09.2021 and letter no. 27/Parya/SEAC/5793/2019 dated 27.05.2021.

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2023.01.07
21:17:10 +05'30'

**CEO
C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

PRADEEP SHARMA Digitally signed by
PRADEEP SHARMA
Date: 2023.01.07
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**CEO
C-1.**